

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition Nos. 726/MP/2020, 57/MP/2021, 120/MP/2021, 121/MP/2021 and
130/MP/2021**

Coram:

Shri Jishnu Barua, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P. K. Singh, Member

Date of Order: 30.06.2023

Petition No.726/MP/2020

In the matter of:

Truing up application under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NERLDC for control period 2014-19.

And

In the matter of:

North Eastern Regional Load Despatch Centre (NERLDC),Petitioner
Power System Operation Corporation Ltd. (POSOCO),
Registered office: B-9, Qutab Institutional Area, 1st floor,
Katwaria Sarai, New Delhi -110016

Petition No.57/MP/2021

In the matter of:

Truing up application under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges



of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NRLDC for control period 2014-19.

And

In the matter of:

Northern Regional Load Despatch Centre (NRLDC),Petitioner
Power System Operation Corporation Ltd. (POSOCO),
Registered office: B-9, Qutab Institutional Area, 1st floor,
Katwaria Sarai, New Delhi -110016

Petition No.120/MP/2021

In the matter of:

Truing up application under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of ERLDC for control period 2014-19.

And

In the matter of:

Eastern Regional Load Despatch Centre (ERLDC),Petitioner
Power System Operation Corporation Ltd. (POSOCO),
Registered office: B-9, Qutab Institutional Area, 1st floor,
Katwaria Sarai, New Delhi -110016

Petition No.121/MP/2021

In the matter of:

Truing up application under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NLDC for control period 2014-19.

And

In the matter of:



National Load Despatch Centre (NLDC),
Power System Operation Corporation Ltd. (POSOCO),
Registered office: B-9, Qutab Institutional Area, 1st floor,
Katwaria Sarai, New Delhi -110016

.....Petitioner

Petition No.130/MP/2021

In the matter of:

Truing up application under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of WRLDC for control period 2014-19.

And

In the matter of:

Western Regional Load Despatch Centre (WRLDC),
Power System Operation Corporation Ltd. (POSOCO),
Registered office: B-9, Qutab Institutional Area, 1st floor,
Katwaria Sarai, New Delhi -110016

.....Petitioner

Versus

Users of North Eastern Regional Load Despatch Centre (NERLDC):

Users under the category of Distribution licensees and Buyers

1. Chairman, APDCL, Bijuli Bhavan, Paltan Bazar, Guwahati- 781001
2. Chairman & Managing Director, MePDCL, Meter Factory Area, Short Round Road, Integrated Office Complex, Shillong- 793001
3. Chairman & Managing Director, TSECL, Bidyut Bhavan, North Banamalipur, Agartala- 799001.
4. Chief Engineer (W. Zone), Dept. of Power, Govt. of Ar. Pradesh, Bidyut Bhavan, Itanagar- 791111.
5. Engineer-in-Chief, P & E Dept., Govt. of Mizoram, Khatla, Aizawl- 796001.
6. Chief Engineer (Power), Dept. of Power, Govt. of Nagaland, Kohima- 797001.
7. Managing Director, MSPDCL, 3rd Floor, New Directorate Building, Near 2nd MR Gate, Imphal – Dimapur Road, Imphal- 795001, Manipur
8. Addl. General Manager, Power Grid Corporation of India Ltd, 800 kV HVDC Converter Station, Biswanath Chariali, Vill- Niz Baghmari, P.O.- Burigang, Assam-784176



Users under the category of Generating Stations and Sellers

9. General Manager, Doyang HEP, NEEPCO, Wokha, Nagaland
10. General Manager, Ranganadi HEP, NEEPCO, P.O. Ranganadi Proj. Dist. Subansiri, Arunachal Pradesh-791121
11. General Manager, AGBPP, NEEPCO, Kathalguri, Tinsukia, Assam-786191
12. General Manager, AGTCCP, NEEPCO, Ramchandranagar, Agartala, Tripura-799008
13. General Manager, KHANDONG HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
14. General Manager, KOPILI HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
15. General Manager, KOPILI-2 HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
16. General Manager, Pare HEP, NEEPCO, Daimukh, Arunachal Pradesh-791112
17. Chief Engineer, NHPC Loktak HEP, Leimatak-795124, Manipur
18. Managing Director, ONGC Tripura Power Company Ltd, 6th Floor, A Wing, IFCI Tower-61, Nehru Place, New Delhi-110019
19. AGM, NTPC Ltd., BgTPP, Salakati (P), Dist: Kokrajhar (BTAD), Assam-783369.

Users under the category of Inter State Transmission Licensees

20. Executive Director, NERTS, Power Grid Corporation of India Ltd., Lapalang, Shillong-793006, Meghalaya.
21. The Managing Director, North Eastern Transmission Company Ltd, D-21, 3rd Floor-2C, 217 Corporate Park, DMRC Building, Sector-21, Dwarka, 110077
22. Vice President-Corporate Affairs & BD, ENICL, Sterlite Grid Limited, F-1, The Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi- 110065.

Users of North Regional Load Despatch Centre (NRLDC):

Users under the category of Distribution licensees and Buyers:

1. Chairman, UPPCL, Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14- Ashok Marg, Lucknow-226001
2. Principal Secretary, Government of J&K, Civil secretariat, Srinagar, J&K.
3. CMD, Rajasthan Rajya Vidyut Prasaran Nigam Limited, Vidyut Bhawan, Vidyut Marg, Jaipur-302005
4. Chairman, RUVNL, RUVNL, Vidyut Bhawan, Janpath, Jyoti Nagar, Jaipur-302005, Rajasthan
5. CMD, Punjab State Transmission Corporation Limited, PSEB Head Office, The Mall, Patiala-147 001
6. Managing Director, Haryana Vidyut Prasaran Nigam Limited, Shakti Bhawan, Sector-6, Panchkula-134109
7. Chief Engineer, Haryana Power Purchase Center, Room No-308, Shakti



Bhawan, Sector- 6 Panchkula-134109, Haryana

8. CMD, Delhi Transco Limited, Shakti Sadan, Kotla Road, New Delhi-110002
9. Chairman, Himachal Pradesh State Electricity Board Ltd., Kumar House, Vidyut Bhawan, Shimla-171004
10. SE SLDC, Himachal Pradesh Load Society, Totu, Shim1a-171 011, Himachal Pradesh
11. Managing Director, Power Transmission Corporation of Uttarakhand Limited, 7-B, Lane No-1, Vasant Vihar Enclave, Dehradun - 248 001.
12. Managing Director, Uttarakhand Power Corporation Ltd., Kanwli Road, Urja Bhawan, Dehradun-248001, Uttarakhand
13. Chief Engineer, Electricity Department, UT Chandigarh, Sector 9-D, UT Chandigarh- 160019
14. Chief Electrical Engineer, North Central Railway General Manager Office, Subedarganj Uttar Madhya Railway, Allahabad, UP- 211011.
15. The DGM, Electrical, National Fertilizers Limited, District-Ropar, Naya Nangal 140124, Punjab
16. Chief General Manager, PGCIL Kurukshetra (+800 KV HVDC Inter Connector Project) V.P.O. Bhadson, Opp Piccadily Sugar Mill, Tehsil INDRI, District Karnal-132117 (Haryana)
17. Senior DGM, PGCIL Bhiwadi HVDC (z500 KV), 4th Km Mile Stone, Bhiwadi-Alwar Bye-Pass Road, P.O. Khijuriwas, Distt. Alwar, (Rajashtan)-301018.
18. General Manager, PGCIL, Dadri HVDC (z500 KV), PO-Vidyut Nagar, Distt: Gautambuddh Nagar (U.P.)-201008.
19. Senior GM, PGCIL, Agra HVDC Terminal 765/400/220 KV, Sub-Station, 6 KM, Mile Stone, Shamshabad Road, P.O. Shyamo, Agra-283125 (U.P.)
20. Senior DGM, PGCIL, Ballia HVDC (+500 KV) Sub-Station, Village & Post: Ibrahimpatti, (via Krihirapur), Tehsil: Belthra Road, Distt: - Ballia (U.P.) Pin-221716.
21. General Manager, PGCIL Rihand HVDC Station, Inside NTPC Rihand Plant Premises, P.O-Bijpur Distt: Sonebhadra, (U.P.) Pin-231223
22. CMD, Punjab State Power Corporation Ltd., The Mall, Patiala — 147001 Punjab

Users under the category of Generating Stations and Sellers

23. General Manager, Singrauli Super Thermal Power Station, NTPC, Shakti Nagar, UP- 231222
24. General Manager, Singrauli Solar PV Power Project, NTPC, Shakti Nagar, UP- 231222
25. General Manager, Singrauli Small Hydro Power Project, NTPC, Shakti Nagar, UP- 231222
26. General Manager, Rihand Super Thermal Power Station-I, NTPC, Rihand Nagar, UP- 231223



27. General Manager, Rihand Super Thermal Power Station-11, NTPC, Rihand Nagar, UP- 231223
28. General Manager, Rihand Super Thermal Power Station-III, NTPC, Rihand Nagar, Dist- Sonbhadra, UP — 231223
29. General Manager, Dadri, National Capital Power Project, Dadri Dhaulana Road, Distt. Gautam Buddh Nagar, UP-201008
30. General Manager, Dadri — Stage - II, National Capital Power Project, NTPC, Dadri Dhaulana Road, Distt. GautamBuddh Nagar, UP-201008
31. General Manager, Firoz Gandhi Unchahar Thermal Power PToject-I, NTPC, P.O. Unchahar, Distt. Raibareilly, UP-229406
32. General Manager, Firoz Gandhi Unchahar Thermal Power Project-11, NTPC, P.O. Unchahar,,Distt. Raibareilly, UP-229406
33. General Manager, Firoz Gandhi Unchahar Thermal Power Project-III, NTPC, P.O. UnGhahar, Distt. Raibareilly, UP-229406
34. General Manager, Firoz Gandhi Unchahar Thermal Power Project-IV, NTPC,P.O. Unchahar, Dist.: Raibareilly, UP-229406
35. General Manager, Firoz Gandhi Unchahar Solar PV Power Project, NTPC, Unchahar, Distt. Raibareilly, UP
36. General Manager, Dadri Gas Power Project, NTPC, Dhaulana Road, Distt. Gautam Buddh Nagar, UP-201008
37. General Manager, Dadri Solar PV Power Project, NTPC, Dhaulana Road, Distt. Gautam Buddh Nagar, UP-201008
38. General Manager, Auraiya Gas Power Project (Gas Fired, RLNG Fired, Liquid Fired), NTPC, Dibiyapur, Distt Etawah, UP-206244
39. General Manager, Anta Gas Power Project (Gas Fired, RLNG Fired, Liquid Fired), NTPC, Distt. Baran, Rajasthan-325209
40. General Manager, Koldam HPP, NTPC, Post- Barman, Dist- Bilaspur, Himachal Pradesh 174013
41. Station Director, Narora Atomic Power Station, NPCIL, Narora, Distt. Bulandshahar, UP-202389
42. Station Director, Rajasthan Atomic Power Station-B, NPCIL, Rawatbhata, PO- Anu Shakti Vihar, Kota, Rajasthan-323303
43. Station Director, Rajasthan Atomic Power Station-C, NPCIL, (RAPS-5&6) NPCIL Rawatbhata, PO-Anushakti Vihar, Kota, Rajasthan-323303
44. General Manager, Bairasiul Hydro Electric Project, NHPC Ltd., Surangini, Distt. Chamba, HP-176317
45. General Manager, Salal Hydro Electric Project, NHPC Ltd, Jyotipuram, Distt. Udhampur, J&K-182312
46. General Manager, Tanakpur Hydro Electric Project, NHPC Ltd., Banbassa, Distt. Champawa, Uttrakhand-262310
47. General Manager, Chamera-I Hydro Electric Project, NHPC Ltd., Khairi, Distt. Chamba, HP-176310
48. General Manager, Uri Hydro Electric Project, NHPC Ltd., Mohra, Distt.



Baramulla, J&K-193122

49. General Manager, Chamera-II Hydro Electric Project, NHPC Ltd., Karian, Distt. Chamba, HP-176310
50. General Manager, Chamera-III Hydro Electric Project, NHPC Ltd., Dharwaa, Distt. - Chamba,HP-176311
51. General Manager, Dhauliganga Hydro Electric Project, NHPC Ltd., Tapovan, Dharchula, Pithoragarh, Uttrakhand-262545
52. General Manager, Dulhasti Hydro Electric Project, NHPC Ltd., Chenab Nagar, Distt. Kishtwar, J&K-182206
53. General Manager, Uri-11 Hydro Electric Project, NHPC Ltd., Nowpura, Distt. Baramulla, J&K-193123
54. General Manager, Parbati HE Project Stage-III, NHPC Ltd., Behali, P.O- Larji Kullu 175122 Himachal Pradesh
55. Chief Engineer, Sewa-II Power Station, NHPC Ltd. Mashke, post Bag no-2, P.O- Khari, Dist: Kathua, Jammu and Kashmir -176325
56. The Chief Engineer (Electrical), Kishanganga HEP, NHPC Ltd., Office cum Residential colony, Kralpora, Distt: Bandipora, Jammu and Kashmir-193502
57. The General Managar, Parbati-II, HEP, NHPC Ltd., E&M Complex, Sainj, Distt. Kullu 175134, Himachal Pradesh
58. General Manager, Naptha Jhakhri HEP, Satluj Jal Vidyut Nigam Ltd. Power Project, Jhakri, Rampur, Distt. Shimla, HP-172201
59. General Manager, Rampur HEP, Satluj Jal Vidyut Nigam Ltd. Power Project, Jhakri, Rampur, Distt. Shimla, HP-172201
60. General Manager, Tehri Hydro Development Corporation Ltd., Bhagirath Puram, Tehri, Uttrakhand-249001
61. General Manager, Koteshwar HEP, THDCIL, Koteshwerpuram, Post Office- Pokhari Tehri Garwal, Uttarakhand – 249146
62. General Manager, ADHPL, Village- Prini, PO -Jagat Sukh, Tehsil - Manali, Distt- Kullu (H.P) India.
63. General Manager, Indra Gandhi Super Thermal Power Project, APCPL, PO - Jharli, Tahsil Matanhail, Dist — Jhajjar, (Haryana)-124125
64. General Manager, Karcham Wangtoo HEP, Himachal Baspa Power Company Limited, Sholtu Colony, PO- Tapti, Dist-Kinnaur, -172104 (HP).
65. Director, Malana — II, Everest Power Pvt. Ltd, Hall-A/ First Floor Plot No-143-144, Udyog Vihar, Phase -4, Gurgaon, Haryana 122015
66. Company Secretary, Shree Cement Thermal Power Project, Bangurnagar, Beawar , Dist-Ajmer, Rajasthan -305901
67. Company Secretary, Greenco Budhil HPS Ltd, Plot No. 1367 Road No- 45, Jubilee Hills, Hyderabad- 500033
68. Project General Manager, Himachal Sorang Power Limited, D-7, Lane-I, Sector-I, New Shimla, Shimla, H.P.-171009.
69. Director (Power Regulation), Bhakra Power House, BBMB, SLDC Complex,



- 66 KV Substation, Industrial Area Phase-I, Madhya Marg, BBMB Chandigarh
70. Superintending Engineer, Dehar HEP, BBMB, PW, Solapper, Tehsil Sundernagar, District: Mandi Himachal Pradesh-175017
71. Superintending Engineer, Pong Power House Circle, Power wing BBMB Talwara, District: Hoshiarpur, Punjab 144216
72. General Manager, Sainj HEP, HPPCL, Larji, District - Kullu, Himachal Pradesh, 175122
73. Manager, SB Energy Four Private Ltd., Bhadla (SPD 200MW), 5th Floor, wor1dmark-2, Asset, Area-8 Hospitality District, Aerocity, NH — 8, Delhi-110037
74. Sr. Manager, RENEW SOLAR POWER Pvt. Ltd, Commercial Block-1, Zone 6, Golf Course Road, DLF City phase-V, Gurugram- 122009, Haryana
75. Vice President, Azure Power India Pvt. Ltd., 3rd Floor, Asset .301-304 & 307 Worldmark 3, Aerocity, New Delhi -110037
76. Associate Vice President BD- HOD, Mahoba Solar (UP) Pvt. Ltd., 4th floor, South Wins, Adani Corporate House, Shantigram, Near Vaishnav Devi Circle, SG Highway, Ahmedabad 382 421, Gujarat
77. Vice President, Azure Power Thirty Four Pvt. Ltd., 3rd Floor, Asset 301-304 and 307, World Mark-3, Aerocity, New Delhi — 110037
78. Manager (BD), Tata Power Renewable Energy Ltd., Corporate Centre, A Block, 34, Sant Tukaram Road, Camac Bunder, Mumbai – 400009

Users under the category of Inter State Transmission Licensees

79. Executive Director, PGCIL, NRTS-I, Power Grid Corporation of India Ltd., B-9, Qutab Institutional Area, New Delhi-110016.
80. Director, Operations, Powerlinks Transmission Ltd., 10th Floor, DLF Tower-A, District Centre, Jasola, New Delhi-110044
81. Executive Director & CEO, Jaypee POWERGRID Ltd. F-Block, Sector -128 Noida- U.P
82. Director, Adani Transmission India Ltd, Business Development, Achalraj, Opp Mayor Bungalow, Law Garden, Ahmedabad 380009.
83. Managing Director, Parbati Koldam Transmission Company LTD., 5th Floor IA, JMD Galleria, Sec-48, Sohna Road, Gurugram, Haryana 122018.
84. General Manager, Indira Gandhi Super Thermal Power Project, Aravali Power company Private Limited, P.O.: Jharli, Dist-Jhajjar
85. The Vice President, NRSS XXIX Transmission Limited, F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi — 110065.
86. The DIRECTOR, Patran Transmission Company Limited, 400 KV 220kV GIS Substation, Village-Banwala, Tehsil-Patran, District: Patiala 147105 Punjab.
87. The Vice President, RAPP Transmission Company Ltd, F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi — 110065
88. The Vice President, NRSS XXXI (B) Transmission Ltd. 503, windsor off CST



Road, Kalina, Santacruz (E), Mumbai 400098

89. The Vice President, NRSS XXXVI Transmission Ltd. Essel Infra projects Ltd. 06th Floor, Plot No. 19, Film City, Sec-16 A, Gautam Buddha Nagar, Noida U.P. — 201301
90. CEO, POWERGRID Unchahar Transmission Ltd. 765/400/220kV Substation, Village Chauferava, Post & Dist Fatehpur, Uttar Pradesh, 212601
91. CEO, POWERGRID KALA AMB Transmission Ltd., 400/220 KV GIS Sub Station, Vill. Meerpur Kotla, PO. Trilokpu Tehsil. Nahan, Distt. Sirmour 173030, Himachal Pradesh
92. The Vice President, Gurgaon Palwal Transmission Ltd., F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi 110065

Users of Eastern Regional Load Despatch Centre (ERLDC):

Users under the category of Distribution Licensees and Buyers

1. Chairman, Bihar State Holding Co. Ltd., Vidyut Bhavan, Bailey Road, Patna, Bihar 800021.
2. Chairman, Jharkhand Urja Vikash Nigam Limited, Dhurwa Road, Ranchi, Jharkhand 834002
3. Chairman, Damodar Valley Corporation, DVC Tower, VIP Road, Kolkata, WB 700054
4. Chairman, Grid Corporation of India Ltd, Janpath, Bhubaneswar, Odisha 751022
5. Secretary, Power Deptt., Govt. of Sikkim, Kaji Road Sikkim Gangtok 731101
6. Chairman, West Bengal State Electricity Distribution Corporation Limited, Bidyut Bhavan, Saltlake, Kolkata – 700091, West Bengal
7. Executive Director, ERTS – I, Power Grid Corporation Limited, Board Colony, Shastri Nagar, Patna-800023
8. Addl. General Manager, NTPC Vidyut Vyapar Nigam Limited, Lodhi Road New Delhi 110003.
9. The DGM(Commercial), Power Grid Corporation Of India Ltd., RHQ, ERTS-II, CF-17, Action Area-1C, New Town, Kolkata 700156, West Bengal

Users under the category of Generating Stations and Sellers

10. General Manager, Farakka Super Thermal Power Plant-I&II, NTPC Ltd., Farakka, WB 742236
11. General Manager, Kahalgaon Super Thermal Power Plant-I NTPC Ltd, Bhagalpur Bihar 813214
12. General Manager, Kahalgaon Super Thermal Power Plant-II NTPC Ltd, Bhagalpur Bihar 813214



13. Executive Director, Talcher Super Thermal Power Stn-I NTPC Ltd, Nayapalli, Odisha 751012
14. Chief Engineer (Elect), Teesta V HEP, NHPC, Singtam, East Sikkim 737134
15. Chief Engineer, Rangit Hydro Electric Project NHPC, P.O. Rangit Nagar South Sikkim 737111
16. Chairman, Damodar Valley Corporation DVC Tower, VIP Road West Bengal Kolkata 700054
17. General Manager, Farakka Super Thermal Power Plant-III, NTPC Ltd., Farakka, WB 742236
18. CEO, Maithon Power Limited MA-5 Gogna Colony, P.O: Maithon, Dhanbad, Jharkhand 828027
19. Addl. General Manager, National Thermal Power Corporation Limited, BARH Thermal Power Station, Patna, Bihar 803213
20. President & Director - Projects, GATI Infrastructure Pvt.Ltd, 268, Udyog Vihar, Phase-IV, Gurgaon, Haryana 122001
21. DGM (Electrical), Adhunik Power & Natural Resource Limited Village: Padampur, PS: Kandra Tata-Seraikela Road, Jharkhand 832105.
22. Addl. General Manager (Commercial), Talcher Solar PV, ER-II Headquarters, NTPC Limited, 3rd Floor, OLIC Building, Plot No.: N-17/2, Nayapalli, Odissa Bhubaneswar 751012.
23. GM (Power Sales & Regulatory), GMR Kamalanga Energy Ltd, Plot No.-29, Satyanagar, Bhubaneswar, Odissa-751007.
24. Head Power & Sales, Jindal India Thermal Power Ltd., Plot No.12, Local Shopping Complex, Sector-B1, Vasant Kunj, New Delhi- 110070.
25. Head Commercial, Tata Power Trading Co. Ltd., C-43, Sec-62, UP Noida 201307.
26. Sr. General Manager (PP), Grid Corporation of India Ltd., Janpath, Orissa, Bhubaneswar 751022.
27. AGM, Dans Energy Pvt. Ltd. 5th Floor, DLF Building No. 8, Tower C, DLF Cyber City, Phase – II, Gurgaon- 122002, Haryana.
28. The General Manager(O&M), Bharatiya Rail Bijlee Company Ltd. Nabinagar, Khera Police Station Dist.-Aurangabad, Bihar-824303.
29. Sr.Vice President(O&M),Teesta Urja Ltd.(Teesta -III HEP) Vijaya Building, 2nd Floor, 17 Barakhamba Road New Delhi New Delhi 110001.
30. VP(Commercial), Sneha Kinetic Power, roject Private Ltd,1366, Road no. 45, Jubilee Hills, Hyderabad 500033, Telangana.
31. President –Technical, Shiga Energy Private Ltd.,5th Floor, DLF Building No.8, Tower C, Phase-II, Gurgaon 122002, Haryana.
32. GM (C&RA), OPGC, Zone-A,7th Floor, Fortuna Towers, Chandrashekharpur, Bhubanneswar 751023, Odisha.
33. General Manager (O&M), Darlipali Super Thermal Power Project NTPC Ltd. Odisha Darlipali, Sundergarh 770072.
34. AGM(EEMG), Nabinagar Power Generation Corporation Ltd NPGC Nabinagar, Bihar Aurangabad 831014



Users under the category of Inter State Transmission Licensees

35. Chairman, East North Interconnection Company Ltd., C-2, Mathura Road, New Delhi 110065
36. Executive Director, ER-I, Power Grid Corporation (I) Ltd, Board Colony, Shastri Nagar, Patna- 800023.
37. General Manager, Powerlinks Transmission Limited Vidyut Nagar, Siliguri WB 734015.
38. Head- Asset Manament/O&M, Purulia & Kharagpur Transmission Comp. Ltd, 634A-Tulip New Minal Residency, J.K Road Near Ayodhya Bypass Road, Bhopal-462023.
39. Sr.Vice President, Teestavalley Power Transmission Ltd., Vijaya Building, 2nd Floor, 17 Barakhamba Road, New Delhi -110001.
40. Project Director, Odisha Generation Phase-II Transmission Limited F-1 Mira Corporate Suites, 1&2 Ishwar Nagar, Okhla Crossing, Mathura Road, New Delhi—110065.
41. The DGM (Commercial), Power Grid Corporation Of India Ltd., RHQ, ERTS-II, CF-17, Action Area-1C, New Town, Kolkata 700156, West Bengal.
42. The General Manager, Darbhanga-Motihari Transmission Company Ltd., A-26/03, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi 110044.

Users of Western Regionl Load Despatch Centre (WRLDC):

Users under the category of Distribution Licensees and Buyers:

1. Managing Director, MSEDCL, Prakashgad, 5th Floor, Bandra East, Maharashtra Mumbai 400051.
2. Managing Director, GUVNL, Sardar Patel Vidyut Bhavan race Course Gujarat Vadodara 390007.
3. Managing Director, MP Power Management Co Ltd, 3rd Floor, Block No 11, Shakti Bhavan, Rampur, Madhya Pradesh 482008
4. Managing Director, CSPDCL, PO - Sunder Nagar Chhattisgarh Raipur, Dangania 492013.
5. Chief Electrical Engineer, Goa Electricity Department, Government of Goa, 3rd Floor, Vidyut Bhavan, Panjim, Goa – 403001.
6. Secretary (Power), Electricity Department, UT of Daman & Diu, Sachivalaya, Daman & Diu Moti Daman 396210
7. Secretary (Power), UT of Dadra Nagar & Haveli, Secretariat, Electric Department, 66kv Amli Road, Dadra Nagar & Haveli Silvassa 396230
8. General Manager, Bhadravathi HVDC, Power Grid Corporation of India Ltd, Sumthana Village, Bhadravathi(Tahsil), Bhadravathi, Chandrapur(Dist), Maharashtra-442 902



9. General Manager, Vindhayachal HVDC, Power Grid Corporation of India Ltd, P.O. Vindhyanagar, P.Box.No.12, Singrauli (Dist), Madhya Pradesh-486 885
10. Managing Director, ESSAR STEEL INDIA LIMITED, 27th KM, Surat Hazira Road, Gujarat Surat 394270
11. BARC FACILITY- Plant Superintendent, BARC-Nuclear Recycle Board (NRB), BARC, Tarapur, Mumbai – 401502, Maharashtra
12. Station Incharge, +/- 800 kV Champa HVDC Terminal, Power Grid Corporation of India Ltd, Vill: Taga, Tahsil: Akaltara, Janjgir-Champa, Chhattisgarh – 495668

Users under the category of Generating Stations and Sellers:

13. General Manager, Korba STPS STG (I & II), NTPC Ltd., P.O.: Vikas Bhavan, Jamnipali, Korba (District), Chhattisgarh- 495 450.
14. General Manager, VSTPS-STAGE-I, Vindhayachal STPS, NTPC Ltd, P.O.: Vindhyanagar, Sidhi (District), Madhya Pradesh – 486 885
15. General Manager, VSTPS-STAGE-II, Vindhayachal STPS, NTPC Ltd., P.O.: Vindhyanagar, Sidhi (Dist), Madhya Pradesh – 486 885
16. General Manager, VSTPS-STAGE-III, Vindhayachal STPS, NTPC Ltd, P.O.: Vindhyanagar, Sidhi (Dist), Madhya Pradesh – 486 885
17. General Manager, Kawas Gas Power Project, NTPC Ltd, P.O. Aditya Nagar, Surat, Gujarat - 394 516
18. General Manager, Gandhar Gas Power Project, NTPC Ltd, P.O.: NTPC Township, Bharuch (Dist), Gujarat- 392215
19. General Manager, SIPAT TPS Stg-II, NTPC Ltd., SIPAT, Chhattisgarh-495558.
20. Station Director, Nuclear Power Corporation of India Ltd, Kakrapara Atomic Power Station, PO - via Vyara, Dist – Surat, Gujarat - 395651
21. Station Director, Tarapur Atomic Power Station 1&2, Nuclear Power Corporation of India Ltd, P.O.TAPP, Thane(Dist), Maharashtra- 401 504
22. Station Director, Tarapur Atomic Power Station 3&4, Nuclear Power Corporation of India Ltd, P.O. TAPP, Thane (Dist), Maharashtra- 401 504
23. Member (Power), Narmada Control Authority, Narmada Sadan, Sector -B, Scheme No 74, Vijaynagar, Indore, Madhya Pradesh-452010 (Mobile: 9978934846)
24. Executive Director Jindal Power Ltd. Stg-I, OP Jindal STPP, PO-Tamnar, Gjarhoda Tehsil, Chhattisgarh District - Raigarh, 496107
25. General Manager (Comml), LANCO Power Ltd, Plot No - 397, phase -III, Udyog Vihar, Haryana Gurgaon 122016
26. General Manager, Korba STPS STG (III), NTPC Ltd, P.O.Vikas Bhavan, Jamnipali, Korba(Dist), Chhattisgarh- 495 450.
27. General Manager, NTPC-SAIL Power Company Private Ltd, Puranena Village, Chhattisgarh Dist - Durg, Bhilai 490021.
28. General Manager ,2 X 135 MW Kasaipali Thermal Power Project, ACB (India) Ltd. District - Korba Chhattisgarh Chakabura 495445



29. General Manager, Ratnagiri Gas & Power Pvt Ltd (RGPPPL), 5th floor, GAIL Jubilee Tower, B-35-36, Sector-1, Noida, Gautam Budh Nagar, Uttar Pradesh 201301
30. General Manager, Bharat Aluminium Co. Ltd, Captive Power plant-II, BALCO Nagar Chhattisgarh Korba 495684
31. General Manager, SIPAT TPS Stg-I, NTPC Ltd, SIPAT, Chhattisgarh - 495558.
32. Executive Director, Costal Gujarat Power Ltd (CGPL-UMPP), Tunda Vandh Road, Tunda Village, Mundra, Gujarat Kutch 370435
33. Executive Director, DCPP, OP Jindal STPP, PO-Tamnar, Gjarhoda Tehsil, Chhattisgarh District - Raigarh, 496107
34. Executive Director, ESSAR POWER MP LTD. Village Bandhora, Post- Karsualal, Tehsil- Mada, Distt. Singrauli, Madhya Pradesh - 486886
35. Managing Director, Sasan Power Ltd, Reliance Centre, Near Parbhat Colony, Off Western Express Highway, Santacruz (E), Mumbai 400055
36. General Manager, Mouda STPP Stage-I, NTPC Ltd, Mouda Ramtek Road, P.O. Mouda, Nagpur (Dist), Maharashtra
37. General Manager, VSTPS-STAGE-IV, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi (Dist),Madhya Pradesh – 486 885
38. Executive Director, GMR Warora Energy Limited, Plot No B-1, Mohabala MIDC Growth Center Post Tehsil - Warora, Dist – Chandrapur, Maharashtra 442907
39. Managing Director, KSK Mahanadhi, 8-2-293/82/A/431/A, Road No 22 Jubilee Hills Andhra Pradesh Hyderabad 500033
40. Managing Director, Korba West Power Co.Ltd., Village - Chhote Bhandar, P.O. - Bade Bhnadar, Tehsil - Pussore, District - Raigarh, Chhattisgarh Raigarh 496100
41. Executive Director, DB Power, Village - Baradarha, Post - Kanwali, Dist - Janjgir, Champa, Chhattisgarh Baradarha 495695
42. Managing Director, Jaypee Nigrie Super Thermal Power Project, Nigri District, Singrauli, Madhya Pradesh 486668
43. Executive Director Jindal Power Ltd. Stg-II, OP Jindal STPP, PO-Tamnar, Gjarhoda Tehsil, Chhattisgarh District - Raigarh, 496107
44. Executive Director, DGEN Mega Power Project, Plot No Z-9, Dahej SEZ Area (Eastern side), At: Dahej, Taluka-Vagra, Dist-Bharuch, Gujarat 392130
45. Head (Commercial), GMR CHHATTISGARH ENERGY LTD, Skip House, 25/1, Museum Road, Karnataka, Banglore-560025
46. Head (Commercial), Dhariwal Infrastructure Ltd., CESC House, Chowringhee Square, Kolkata – 700001
47. Chief General Manager, RKM Powergen Pvt. Ltd., Village: Uchpinda, PO: Dhurkot, Dist: Janjgir-Champa, Chhattisgarh – 495692
48. CEO, MB Power (Madhya Pradesh) Ltd., Corporate Office: 239, Okhla Industrial Estate Phase-III, New Delhi- 110020 (Tel: 011-47624100)
49. Head (Commercial), Jhabua Power Ltd., Village – Barrella, Post – Attaria, Tahsil – Ghansor, Dist – Seoni, Madhya Pradesh – 480997



50. General Manager, VSTPS-STAGE-V, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist),Madhya Pradesh – 486 885
51. General Manager, Mouda STPP Stage-II, NTPC Ltd, Mouda Ramtek Road, P.O.Mouda, Nagpur (Dist), Maharashtra
52. Head (Commercial), SKS Power Generation Chhattisgarh Ltd., 501B, Elegant Business Park, Andheri Kurla Road, J B Nagar, Andheri (East), Mumbai – 400059 (Mob: 07389939063)
53. Sr. Vice President (Power), M/s. TRN Energy Pvt. Ltd., 18, Vasant Enclave, Rao Tula ram Marg, New Delhi-110057
54. Station-Incharge, NTPC Ltd LARA STPP, - Vill-Chhappora Po+Ps- Pussora, Raigarh, Chattisgarh-496001
55. General Manager/ Plant Head, NTPC Ltd., Solapur Super Thermal Power Station, PO: Hotgi Station, Taluka: South Solapur, District: Solapur, Maharashtra-413003.
56. Station Incharge, Kakrapar Atomic Power Project-3&4(KAPP-3&4), Regd. Office: NPCIL, 16th Floor, Centre-1, World Trade Centre, Cuffe Parade, Colaba, Mumbai-400005
57. Station-Incharge, NTPC Ltd. Gadarwara STPP, Village-Dongargaon, PO: Gangai, Tehsil- Gadarwara, Dist-Narsinghpur, Madhya Pradesh (Mobile: 9004497016)
58. Mahindra Renewables Pvt Ltd, RUMS, Deputy Manager, Mahindra Towers, Dr. G.M Bhosale Marg, P.K Kurne Chowk, Worli, Mumbai-400018
59. Arinsun Clean Energy Pvt Ltd, RUMS, Construction Manager, Unit-3, ACEPL, Rewa Ultra Mega Solar Plant, Gurh Tehsil, Dist. Rewa, MP- 486553
60. ACME Jaipue Solar Power Pvt Ltd, RUMS, Senior Manager, Plot No 152, Sector-44, Gurgaon-122002, Haryana
61. OSTRO Kutch Wind Pvt. Ltd, Sr. Manager, Unit No G-0, Mira Corporate Suites,1&2 Iswar Industrial Estate, Mathura Road, New Delhi-110065

Users under the category of Inter State Transmission Licensees

62. General Manager, Power Grid Corporation of India Ltd. Western Region - I Headquarters, PO - Uppalwadi, Sampritinagar, Nagpur, Maharashtra - 440026
63. Executive Director, Torrent Power Grid Ltd, Torrent House, Off Ashram Road, Gujarat Ahmedabad 380009
64. General Manager, Western Transco Power Limited, 601, 6th Floor, Hallmark Business Plaza, Opp Gurunanak Hospital, Bandra(E), Mumbai-51
65. General Manager, Western Transmission Gujarat Limited,601,6th Floor, Hallmark Business Plaza, Opp Gurunanak Hospital,,Bandra(E), Mumbai-51
66. Executive Director, Jindal Power Ltd., OP Jindal STPP, OP Jindal STPS, PO-Tamnar, Chhattisgarh District - Raigarh, 496107
67. Managing Director, Essar Power Transmission Co. Ltd.- 27 Km Surat Hazira Road, Surat Gujarat -394270 India
68. General Manager (Comml), Adani Power Ltd. Achalraj, Opp. Mayor Bungalow, Law Garden, Ahmedabad, Gujarat - 380006



69. Head (Commercial), Raichur Solapur Power Transmission Company Ltd, Patel Estate, SV Road, Jogeshwari West, Mumbai 400102
70. Head (Commercial), Bhopal Dhule Transmission Company Ltd., Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
71. Head (Commercial), Jabalpur Transmission Company Limited (JTCL)-Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
72. RAPP Transmission Company, Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
73. Powergrid Warora Transmission Ltd (PWTL), CEO, Sampriiti Nagar, Nari Ring Road, Nagpur, Maharashtra- 440026
74. Chhattisgarh-WR Transmission Limited (CWRTL), General Manager, 8A, Sambhav House, Judges Bungalow Road, Bodakdev Ahmedabad, Gujarat- 380015
75. Powergrid Parli Transmission Ltd, CEO, Sampriiti Nagar, Nari Ring Road, Nagpur, Maharashtra- 440026
76. Khargone Transmission Limited, O&M Head Office, A (Tulip) - 634, Project Director – Asset Management and Grid Planning, New Minal Residency, J.K Road Near Ayodha Bypass Road, Bhopal – 462023
77. Sipat Transmission Limited, 8A, Sambhav House Judges Bungalow Road, Bodakdev Gujarat Ahmedabad – 380015
78. Power Grid-Jabalpur Transmission Ltd. Power Grid Corporation of India Limited, WR-II, Head Quarter, Sama Savli Road, Opp. Ambe School, Gujarat Vadodara 390008.

Users of Southern Regional Load Despatch Centre (SRLDC)

Users under the category of Distribution Licensees and Buyers

1. Chairman cum Managing Director, APTRANSCO, Vidyut Soudha, Gunadala, Vijayawada 520 004, Andhra Pradesh.
2. Chairman cum Managing Director, TSTRANSCO, Vidyut Soudha, Hyderabad 500 082, Telangana
3. Managing Director, PCKL, KPTCL building, Cauvery Bhavan, Bangalore-560 009, Karnataka
4. Chairman, KSEB, Vaidyuthi Bhavanam, Pattom, Trivandrum 695 004, Kerala
5. Chairman, TNEB, 144, Anna Salai, Chennai 600 002, Tamil Nadu
6. Superintending Engineer, PUDUCHERRY ELE. DEPT, Electricity Dept. of Pondicherry, Pondicherry 605 001
7. Chief Engineer (Electrical), Goa Electricity Board, Office of Chief Electrical Engineer (Electrical), Govt. of Goa, Vidyuth Bhavan, 3rd Floor, Panaji, Goa 403 001



8. Executive Director, POWERGRID HVDC, PGCIL, Southern Regional Transmission System – II, Near RTO Driving Test Track, Singanayakanhalli, Yelahanka, Bangalore 560 064, Karnataka

Users under the category of Generating Stations and Sellers

9. Executive Director, RAMAGUNDAM STG I & II, NTPC, RSTPS, Jyothi Nagar, Dist. Karim Nagar, Telangana - 505 215
10. Executive Director, RAMAGUNTAM STG III, NTPC, RSTPS, Jyothi Nagar, Dist. Karim Nagar, Telangana - 505 215
11. Executive Director, SIMHADRI STG II, NTPC, District - Vishakhapatnam, Simhadri – 531 020, Andhra Pradesh
12. Executive Director, SIMHADRI STG I, NTPC, District - Vishakhapatnam, Simhadri – 531 020, Andhra Pradesh
13. Executive Director, TALCHER STG II, NTPC, Kaniha, Deepshikha - P.O, District – Angul 759 147, Orissa
14. General Manager (O&M), Kudgi STPP, NTPC, T.K. Basavana Bagewadi, Bijapur Dist 586 121, Karnataka
15. Chief General Manager, NLC TPS II STG I, Neyveli Lignite Corpn. Ltd, Thermal Power Station II, Neyveli 607 801, Tamil Nadu
16. Chief General Manager, NLC TPS II STG II, Neyveli Lignite Corpn. Ltd , Thermal Power Station II, Neyveli 607 801, Tamil Nadu
17. Chief General Manager, NLC TPS I EXPANSION, Neyveli Lignite Corpn. Ltd., Thermal Power Station I (Exp.), Neyveli 607 801, Tamil Nadu
18. Chief General Manager, NLC TPS II EXPANSION, Neyveli Lignite Corpn. Ltd., Thermal Power Station II (Expn.), Neyveli 607 801, Tamil Nadu
19. Chief General Manager, New Neyveli Thermal Power Project, Neyveli 607 807, Cuddalore Dist. Tamil Nadu
20. Station Director, MAPS, Nuclear Power Corpn. Of India Ltd, Madras Atomic Power Station, Kalpakkam 603 102, Tamil Nadu
21. Station Director, KGS UNITS 1&2, Nuclear Power Corpn. Of India Ltd, Kaiga Generating Station, Kaiga 581 400, Karwar, Karnataka
22. Station Director, KGS UNIT 3&4, Nuclear Power Corpn. Of India Ltd, Kaiga Generating Station, Kaiga 581 400, Karwar, Karnataka
23. The Station Director, KNPP Unit-1, Kudankulam Nuclear Power Project, Nuclear Power Corporation of India Ltd., Kudankulam Post, Radhapuram Taluk – 627 106, Tamil Nadu
24. The Station Director, KNPP Unit-2, Kudankulam Nuclear Power Project, Nuclear Power Corporation of India Ltd., Kudankulam Post, Radhapuram Taluk – 627 106, Tamil Nadu
25. The Executive Director, NTPC Tamilnadu Energy Company Ltd., Vallur Thermal Power Project, Vellivoyalchavadi Post, Poneri Taluck, Tiruvallur Dist, Chennai – 600 013, Tamil Nadu
26. The Executive Director, NLC Tamilnadu Power Limited, 2 * 500MW JV Thermal Power Project, Harbour Estate, Tuticorin – 628 004, Tamilnadu



27. Executive Director, LANCO KODAPALLI St II, LANCO KONDAPALLI POWER PVT. LTD, Kondapalli, Ibrahimpatnam Mandal, PIN 521 228, Telangana
28. Executive Director, LANCO KODAPALLI St III, LANCO KONDAPALLI POWER PVT. LTD, Kondapalli, Ibrahimpatnam Mandal, PIN 521 228, Telangana
29. The Chairman & Managing Director, Meenakshi Energy Pvt Ltd. (Phase I), 405, Saptagiri Towers, 1-10-75/1/1 to 6, Begumpet, Secunderabad – 500 016, Telangana
30. The Chairman & Managing Director, Meenakshi Energy Pvt Ltd (Phase II), 405, Saptagiri Towers, 1-10-75/1/1 to 6, Begumpet, Secunderabad – 500 016, Telangana
31. The General Manager, Simhapuri Energy Ltd., Madhucon Greenlands, 6-3-866/2, 3rd Floor, Begumpet, Hyderabad – 560 016, Telangana
32. The President & CEO, Coastal Energen Pvt Limited, 7th Floor, Buhari Towers, No. 4 Moores Road, Chennai 600 006, Tamil Nadu
33. The Chief Commercial Officer (CCO), Sembcorp Energy India Ltd., 6-3-1090, A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road, Somajiguda, Hyderabad 500082, Telangana
34. The AGM-Electrical, IL&FS Tamil Nadu Power Company Ltd, C. Pudhupettai (Post), Parangipettai (Via), Chidambaram (TK), Cuddalore 608 502, Tamil Nadu
35. The Chief Commercial Officer (CCO), Sembcorp Energy India Ltd., 6-3-1090, A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road, Somajiguda, Hyderabad 500 082, Telangana
36. Associate Director-Business Development, FRV Andhra Pradesh Solar Farm-I Pvt. Ltd., Aria Tower - Unit 5 C, 5th Floor, JW Marriott Hotel, Aerocity Asset Area 4, Hospitality District, Near Indira Gandhi International Airport, New Delhi 110 037
37. Associate Director-Business Development, FRV Andhra Pradesh Solar Farm-II Pvt. Ltd., Aria Tower - Unit 5 C, 5th Floor, JW Marriott Hotel, Aerocity Asset Area 4, Hospitality District, Near Indira Gandhi International Airport, New Delhi 110 037
38. General Manager, Azure Power thirty six private limited, 3rd floor, Asset 301-304, World mark 3, Aerocity, Delhi, 110037
39. Group Head Commercial, Tata Power Renewable Energy Limited, 2nd Floor, Block B, Corporate Centre, 34, Sant Tukaram Road, Carnac Bunder, Mumbai 400 009
40. The Manager, ACME Karnal Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram, Haryana 122 003
41. The Manager, ACME Bhiwadi Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram, Haryana 122 003
42. The Manager, ACME Hisar Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram, Haryana 122 003
43. The GM (Commercial), NTPC Ananthapuramu Ultra Mega Solar park, Southern Region Head Quarters, , NTPC Bhavan, Kavadiiguda Main Road, Secunderabad 500 080, Telangana
44. General Manager – Projects, Green Infra Renewable Energy Limited, 5th floor, Tower C, Building No.8, DLF Cyber city, Gurugram, Haryana 22 002



45. Chief operating officer (Wind & Solar), Mytrah Energy (India) Energy Pvt Ltd, 8001, S NO 109 Q city, Nanakramguda, Gachibowli, Hyderabad, Telangana -500032
46. The Assistant General Manager (Electrical), Orange Sironj Wind Power Pvt Ltd, F-9, 1st Floor, Manish Plaza-1, Plot No 7, MLU Sector-10, Dwarka, New Delhi-110075

Users under the category of Inter State Transmission Licensees

47. Executive Director, POWERGRID ISTS, Southern Regional Transmission System – II, Near RTO Driving Test Track, Singanayakanhalli, Yelahanka, Bangalore – 560 064, Karnataka.
48. The Project In Charge, Raichur Sholapur Transmission Company Limited, Patel Estates, S.V.Road, Jogeshwari (West), Mumbai 400 102, Maharashtra
49. The Project In Charge, Kudgi Transmission Ltd., Building No 3, Second Floor, Sudeep Plaza, MLU Sector - 11, Pocket - 4, Dwarka, NEW DELHI – 110 075, Delhi
50. The Project In Charge, Powergrid Vizag Transmission Ltd. Vizag 400kV SS, Sector 10, Ukkanaguram, Vishakapatnam 530 032, Andhra Pradesh
51. The CEO, Powergrid NM Transmission Ltd., SRTS - II, Near RTO Driving Track, Singanayakanahalli, Yelahanka-Doddaballapur Road, Bengaluru 560 064, Karnataka
52. Head-O&M/Assets Management, Maheswaram Transmission Co. Ltd., Tulip-634, New Minal Residency, J.K. Road, Near Ayodhya Bypass, Bhopal 462023, Madhya Pradesh
53. The Chief Executive Officer, POWERGRID Southern Interconnector Transmission System Ltd, 6-6-8/32 & 395 E, Kavadiguda Main Road, Old Praga tools, Secuderabad 500 080, Telangana
54. The Divisional Engineer (Technical), Andhra Pradesh Solar Power Corporation Pvt. Ltd, H.No. 6-3-856/A/3, Sadat Manzil Compound, Neeraj Public School Lane, Opposite to Green Park Hotel, Ameerpet, Hyderabad 500 016, Telangana

Parties Present:

Shri Hajendra Sinha, NERLDC
Shri Hinari Dutta, NERLDC
Shri V. Purushottama Rao, NLDC
Shri Gajendra Singh, NLDC
Shri Ranajit Pal, ERLDC
Shri Alok Mishra, ERLDC
Shri Aditya Prasad, WRLDC
Shri Sunil Kumar Kanaujiya, NRLDC
Shri Prashant Garg, NRLDC



ORDER

North Eastern Regional Load Despatch Centre (NERLDC), Northern Regional Load Despatch Centre (NRLDC), Eastern Regional Load Despatch Centre (ERLDC), National Load Despatch Centre (NLDC) and Western Regional Load Despatch Centre (WRLDC) (hereinafter to be referred as 'the Petitioners') have filed the Petition Nos. 726/MP/2020, 57/MP/2021, 120/MP/2021, 121/MP/2021 and 130/MP/2021 respectively under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of the truing up of Performance Linked Incentive of NERLDC, NRLDC, ERLDC, NLDC and WRLDC respectively for control period 2014-19.

2. The Petitioner has made the following prayers in the present petitions:

Prayer in Petition No. 726/MP/2020

- i. Approve the Truing up of PLI for NERLDC for control period 2014-19 as mentioned in forgoing paras*
- ii. Approve the following in line with paragraph 14,*
 - a. Refund year wise surplus amount if any, arising out of the difference between CERC approved and actual PLI paid to employees, to the users of the respective financial years after due consideration of amount recovered from the users.*
 - b. Recover the under-recovered amount if any, arising out of the difference between CERC approved PLI and actual recovered from the users of the respective financial years after due consideration of actual PLI paid to the employees.*
 - c. Recover the year wise shortage arising out of the difference between CERC approved and actual PLI paid over and above the CERC approved value from the LDCD fund on similar lines as directed by the Hon'ble commission in 344/MP/2018.*
- iii. Allow the adjustment in lieu of order expected to be issued subsequently in the petition No 433/MP/2019 in the matter of truing up of Fees and Charges of NERLDC for the control period 2014-19*
- iv. Allow the petitioner to recover any taxes and duties, including cess etc. imposed by any statutory/ government/ municipal authorities' in future from the Users.*
- v. Pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.*



Prayer in Petition No. 57/MP/2021

- i. Approve the Truing up of PLI for NRLDC for control period 2014-19 as mentioned in forgoing paras.
- ii. Approve the refund of the amount arising out of the difference between the PLI Amount Recovered by NRLDC from users and actual PLI paid to NRLDC employees, to the users of the respective financial years in line with the paragraph-14.
- iii. Allow the adjustment in lieu of order expected to be issued subsequently in the petition no. 431/MP/2019 in the matter of Truing up of NRLDC fees and charges for control period 2014-19.
- iv. Allow the petitioner to recover any taxes and duties, including cess etc. imposed by any statutory/ government/ municipal authorities' in future from the Users.
- v. Pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.

Prayer in Petition No. 120/MP/2021

- i. Approve the Truing up of PLI for ERLDC for control period 2014-19 as mentioned in forgoing paras.
- ii. Approve the following in line with paragraph 14,
 - a. Refund year wise surplus amount of ₹ 96.80 lakh; ₹40.28 Lakh; ₹13.76 Lakh; ₹39.09 Lakh and ₹77.79 Lakh to the users for the FY 2014-15; FY 2015-16; FY 2016-17; FY 2017-18 and FY 2018-19.
 - b. Recover the shortage of ₹ 2.75 Lakh and ₹54.54 Lakh for the FY 2016-17 & FY 2017-18, arising due to actual PLI amount paid to the employees being more than the recoverable PLI amount, from the LDCD fund on similar lines as directed by the Hon'ble Commission in order of petition no. 344/MP/2018.
- iii. Allow the petitioner to recover any taxes and duties, cess etc imposed by any statutory/ government/ municipal authorities in future from the Users.
- iv. Pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.

Prayer in Petition No. 121/MP/2021

- i. Approve the Truing up of PLI for NLDC for control period 2014-19 as mentioned in forgoing paras.
- ii. Approve the following in line with paragraph 13,
 - a. Refund of the surplus amount of ₹ 141.57 Lakh and ₹ 152.91 Lakh to the Users for the FY 2014-15 and FY 2018-19 respectively.
 - b. Recover the under recovered amount of ₹ 1.83 Lakh, ₹ 7.62 Lakh and ₹162.93 Lakh from the Users for the FY 2015-16, FY 2016-17 and FY 2017-18 respectively.
 - c. Recover the year wise shortage of ₹ 1.59 Lakh and ₹ 24.92 Lakh for the FY 2015-16 and FY 2017-18 respectively, arising due to actual PLI amount paid to the employees being more than the recoverable PLI amount, from the LDCD fund on similar lines as directed by the Hon'ble Commission in order of petition no. 344/MP/2018.
- iii. Approve the apportionment of the Recoverable/Payable amount of NLDC PLI expenses amongst the RLDCs as per the table above
- iv. Allow the petitioner to recover any taxes and duties, including cess etc. imposed by any statutory/ government/ municipal authorities' in future from the Users.
- v. Pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.

Prayer in Petition No. 130/MP/2021

- i. Approve the Truing up of PLI for WRLDC for control period 2014-19 as mentioned in



- forgoing paras.*
- ii. *Approve the following as per paragraph 14.*
 - a. *Refund of the surplus amount of ₹121.29 lakh, ₹66.81 lakh, ₹59.01, ₹48.87 lakh, ₹84.36 lakh to the Users for the FY 2014-15, 2015-16, 2016-17, 2017-18 and FY 2018-19 respectively.*
 - b. *Recovery of the shortage amount of ₹54.19 Lakh from the LDCD fund for the FY 2017-18, arising due to actual PLI amount paid to the employees being more than the recoverable PLI amount, on similar lines as directed by the Hon'ble Commission in order of petition no. 344/MP/2018 (ref. para-62 of the said order).*
 - iii. *Allow the petitioner to recover any taxes and duties, cess etc. imposed by any statutory/ government/ municipal authorities in future from the Users.*
 - iv. *Pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.*

Submissions in Petition No -726/MP/2021(NERLDC):

3. Petitioner has made the following submissions:

- a) As per the methodology specified in Appendix-V & VI of the Fees & Charges Regulations, 2015, NERLDC had filed the year wise PLI petitions viz 60/MP/2016, 65/MP/2017, 80/MP/2018, 99/MP/2019 and 186/MP/2020 for the year FY 2014-15, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19 respectively which were approved by the Commission considering the provisions of the RLDC Fees and Charges Regulations, 2015 and Order in Petition No 344/MP/2018.
- b) The Commission in its Order dated 28.08.2020 in Petition No. 186/MP/2020 directed NERLDC to file a true up petition for control period 2014-19 and submit the appropriate Board approval regarding the PRP disbursed to workman.
- c) The copy of Board Approval is attached with this petition.
- d) The details of approved fees & charges as per CERC order dated 26.12.2016 and 10.06.2019 in Petition no. 240/TT/2015 & 344/MP/2018 respectively, PLI allowed as per CERC order, PLI Recovered/Income Booked, actual PLI paid to the employee for the control period 2014-19 are submitted in the petition.

4. Subsequent to the filing of the instant petition, an Order dated 05.04.2021 was issued by the Commission in Petition No 433/MP/2019 in the matter of the truing



up of Fees and Charges of NERLDC for the control period 2014-19 and accordingly, the petitioner has filed revised submissions which are considered herewith.

Additional Submissions of the Petitioner

5. Petitioner vide affidavit dated 07.07.2021 has submitted the following:

a) The details of approved fees & charges as per CERC orders dated 26.12.2016 and 10.06.2019 in Petition no. 240/TT/2015 & 344/MP/2018 respectively, trued up charges as per CERC order dated 05.04.2021 in petition no 433/MP/2019, PLI recoverable as per CERC order, PLI Recovered/Income Booked, actual PLI paid to the employees for the control period 2014-19 are as under:

Figure in ₹ lakh

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Fees & Charges in 240/TT/2015		1604.31	1528.01	1574.34	1732.13	1859.57	8298.36
Order in Petition no. 344/MP/2018 dated 10.06.2019		0.00	0.00	43.59	211.63	373.04	628.26
Revised Approved Fees & Charges		1604.31	1528.01	1617.93	1943.76	2232.61	8926.62
Final Approved Fees & Charges as per CERC order: 433/MP/2019 Dtd. 05.04.2021. (Excluding NLDC charges)	(A)	1540.36	1464.01	1555.06	1691.36	2140.21	8391.00
PLI % allowed as per CERC Order	(B)	8.328%	8.260%	8.627%	16.732%	16.887%	
PLI Recoverable as per CERC Order	(C=A*B)	128.28	120.93	134.16	283.00	361.42	1027.79
PLI Recovered	(D)	138.16	123.69	135.82	325.23	373.56	1096.46
PLI Recovered as per auditor certificate	D(i)	138.16	123.69	135.82	325.23	282.49	1005.39
Difference between actual PLI recovered from the users and PLI recovered shown as per auditor's certificate *	D(ii)= D-D(i)	0.00	0.00	0.00	0.00	91.07	91.07
Difference: PLI Recovered and PLI Recoverable as per CERC order	(E=D-C)	9.88	2.76	1.66	42.23	12.14	68.67
PLI paid to Employees	(F)	74.41	127.66	107.17	334.54	282.49	926.27
Difference: PLI Recovered and PLI Paid	(G=D-F)	63.75	-3.97	28.65	-9.31	91.07	170.19
Difference: PLI Recoverable and PLI Paid	(H=C-F)	53.87	-6.73	26.99	-51.54	78.93	101.52



* Billing for PLI for FY 2018-19 was done and accounted for in FY 2019-20 based on provisional PLI % of FY 2017-18 and approved Charges for FY 2018-19 by the Commission vide orders in petition no. 240/TT/2015 and 344/MP/2018. Since the payment of PLI to executives was made in the same year, i.e. March 2020 hence excess provision was reversed, and shown payable, in the books of accounts of FY 2019-20 for 91.07 Lakhs. The net amount of PLI, after considering payable amount, comes to Rs. 282.49 Lakhs, which is matching with the auditor certificate.

b) There is a small difference in PLI recoverable as per CERC Orders and PLI recovered for 2014-15, 2015-16, 2016-17 and 2018-19. However, differences have arisen for all the years due to the truing up in CERC approved fees and charges for the control period 2014-19 in 433/MP/2019.

c) The year wise truing up adjustment of NERLDC with Users and NERLDC with the LDCD fund is detailed below.

Figures in ₹ lakh

Financial Year	Recoverable (-)/ Refundable (+) by NERLDC from/to Users	Recoverable (-) by NERLDC from LDCD Fund	Recoverable (-) / Refundable (+) by NERLDC
2014-15	63.75	0	63.75
2015-16	2.76	-6.73	-3.97
2016-17	28.65	0	28.65
2017-18	42.23	-51.54	-9.31
2018-19	91.07	0	91.07
Total	228.46	-58.27	170.19

d) The net adjustment/ truing up of PLI for the control period 2014-19 is summarized below:

- i. Rs 228.46 Lakhs refundable by NERLDC to the users for the control period 2014-19 with year wise adjustments tabulated above.
- ii. Rs 58.27 Lakhs recoverable by NERLDC from the LDCD fund for the control period 2014-19 with year wise adjustments tabulated above.

Submissions in Petition No. 57/MP/2021 (NRLDC):

6. Petitioner has made the following submissions:



- a) As per the methodology specified in Appendix-V & VI of Fees & Charges Regulations, 2015, NRLDC had filed the year wise PLI petitions viz. 55/MP/2016, 52/MP/2017, 56/MP/2018, 79/MP/2019 and 185/MP/2020 for the year FY 2014-15, FY 2015- 16, 2016-17, 2017-18 and FY 2018-19 respectively which were approved by the Commission considering the provisions of the RLDC Fees and Charges Regulations, 2015 and Order in Petition No 344/MP/2018.
- b) The Commission in its Order dated 27.01.2021 in Petition No. 185/MP/2020 directed NRLDC to file a true up petition for control period 2014-19 and submit the appropriate Board approval regarding the PRP disbursed to workman.
- c) The copy of Board Approval is attached with this petition.
- d) The details of approved fees & charges as per CERC order dated 26.12.2016 and 10.06.2019 in Petition no. 243/TT/2015 & 344/MP/2018 respectively, PLI allowed as per CERC orders, PLI Recovered/Income Booked, actual PLI paid to the employee for the control period 2014-19 are submitted as under:

Figures in Rs lakh

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Fees & Charges in 243/TT/2015		2469.63	2463.61	2481.63	2668.71	2870.31	12953.89
Order in Petition no. 344/MP/2018 dated 10.06.2019				66.75	254.93	319.95	641.63
Revised Approved Fees & Charges	(A)	2469.63	2463.61	2548.38	2923.64	3190.26	13595.52
PLI % allowed as per CERC Order	(B)	8.276%	8.554%	8.789%	16.804%	16.761%	
PLI Recoverable as per CERC Order	(C= A*B)	204.39	210.74	223.98	491.29	534.72	1665.11
PLI Recovered/Income Booked	(D)	245.15	209.43	218.11	491.29	536.09	1700.07
PLI Recovered as per auditor certificate	D (i)	245.15	209.43	218.11	491.29	361.78	1525.76
Difference between actual PLI recovered from Users and PLI recovered shown as per auditor's certificate*	D (ii)	0	0	0	0	174.31	174.31
Difference: PLI Recovered and PLI Recoverable as per CERC order	(E= D-C)	40.76	-1.31	-5.87	0.00	1.37	34.95
PLI paid to Employees	(F)	110.9	155.48	203.02	433.55	361.78	1264.73
Difference: PLI Recovered and PLI Paid	(G= D-F)	134.25	53.95	15.09	57.74	174.31	435.34
Difference: PLI Recoverable and PLI Paid	(H= C-F)	93.49	55.26	20.96	57.74	172.94	400.39



e) The variation in actual charges with reference to approved charges is as given under:

Figures in Rs lakh

Financial Year	Difference between PLI Recovered from Users and PLI Recoverable as per CERC order	Difference between PLI Recoverable and PLI Actually Paid	Net Refundable (+) / Recoverable (-)
	A	B	C= A+B
2014-15	40.76	93.49	134.25
2015-16	-1.31	55.26	53.95
2016-17	-5.87	20.96	15.09
2017-18	0	57.74	57.74
2018-19	1.37	172.94	174.31
Total	34.95	400.39	435.34

f) The net variation of actual expenses (as per auditor's certificate) w.r.t. the approved NRLDC charges (as per CERC order in petition nos. 55/MP/2016, 52/MP/2017, 56/MP/2018, 79/MP/2019 and 185/MP/2020 for the year FY 2014-15, FY 2015- 16, 2016-17, 2017-18 and FY 2018-19) works out as ₹435.34 lakhs which would be refunded by NRLDC to the users on receipt of the order in this petition.

Submissions in Petition No. 120/MP/2021 (ERLDC):

7. Petitioner has made the following submissions:

- a) As per the methodology specified in Appendix-V & VI of Fees & Charges Regulations, 2015, ERLDC had filed the year wise PLI petitions viz 56/MP/2016, 53/MP/2017, 55/MP/2018, 98/MP/2019 and 159/MP/2020 for the year FY 2014-15, FY 2015-16, 2016-17, 2017-18 and FY 2018-19 respectively which were approved by the Commission considering the provisions of the RLDC Fees and Charges Regulations, 2015 and Order in Petition No 344/MP/2018.
- b) The Commission, in its Order dated 27.01.2021 in Petition No. 159/MP/2020 directed ERLDC to file a PLI truing up petition for control period 2014-19 and the appropriate Board approval regarding the PRP disbursed to workman.



- c) The copy of Board Approval is attached with this petition.
- d) The details of approved fees & charges as per CERC order dated 29.12.2016 and 10.06.2019 in Petition nos. 245/TT/2015 & 344/MP/2018 respectively, PLI allowed as per CERC orders, PLI Recovered/Income Booked, actual PLI paid to the employee for the control period 2014-19 are as under:

Figures in Rs. lakh

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Fees & Charges in 245/TT/2015		2392.07	2415.65	2329.90	2455.78	2641.73	12235.13
Order in Petition no. 344/MP/2018 dated 10.06.2019				68.19	322.05	377.32	767.56
Revised Approved Fees & Charges		2392.07	2415.65	2398.09	2777.83	3019.05	13002.69
Trued up Fees & Charges order in Petition 435/MP/2019 dated 24-04-2021	(A)	2389.38	2339.72	2172.84	2544.54	2726.77	12173.25
PLI % allowed as per CERC Order	B	8.254%	7.556%	8.764%	16.756%	16.000%	
PLI Recoverable as per CERC Order	C=A*B	197.22	176.79	190.43	426.36	436.28	1427.08
PLI Recovered *	D	211.62	180.45	204.19	465.45	505.87	1567.58
* PLI Recovered as per auditor certificate	D(i)	211.62	180.45	204.19	465.45	428.08	1489.79
Difference between actual PLI recovered from the users and PLI recovery shown as per auditor's certificate	D-D(i)	0	0	0	0	77.79	77.79
Difference: PLI Recovered and PLI Recoverable as per CERC order	E=D-C	14.40	3.66	13.76	39.09	69.59	140.49
PLI paid to Employees	F	114.82	140.17	193.18	480.9	428.08	1357.15
Difference: PLI Recovered and PLI Paid	G=D-F	96.80	40.28	11.01	-15.45	77.79	210.43
Difference: PLI Recoverable and PLI Paid	H=C-F	82.40	36.62	-2.75	-54.54	8.20	69.93

- e) Year wise truing up adjustment of ERLDC with Users and ERLDC with LDCD fund are detailed as under:



(Figures in ₹ lakh)

Financial Year	Recoverable (-)/ Refundable (+) by ERLDC from/to Users(A)	Recoverable (-) by ERLDC from LDCD Fund (B)	Recoverable (-) / Refundable (+) by ERLDC (C=A+B)
2014-15	96.80	0	96.8
2015-16	40.28	0	40.28
2016-17	13.76	-2.75	11.01
2017-18	39.09	-54.54	-15.45
2018-19	77.79	0	77.79
Total	267.72	-57.29	210.43

- f) The net adjustment/ truing up of PLI for the control period 2014-19 is summarized below
- ₹ 267.72 Lakhs refundable by ERLDC to users for the control period 2014-19 with year wise adjustments tabulated above.
 - ₹57.29 Lakhs recoverable from the LDCD fund to ERLDC for the control period 2014-19 with year wise adjustments tabulated above.

Submissions in Petition No. 121/MP/2021 (NLDC):

8. Petitioner has made the following submissions:

- As per the methodology specified in Appendix-V & VI of Fees & Charges Regulations, 2015, NLDC had filed the year wise PLI petitions viz 57/MP/2016, 50/MP/2017, 45/MP/2018, 72/MP/2019 and 68/MP/2020 for the year FY 2014-15, FY 2015- 16, 2016-17, 2017-18 and FY 2018-19 respectively .
- The Commission in its Order dated 31.01.2021 in Petition No. 68/MP/2020 directed NLDC to file a true up petition for control period 2014-19 and submit the appropriate Board approval regarding the PRP disbursed to workman.
- The copy of Board Approval is attached with this petition.



d) Details of approved fees & charges as per CERC order dated 26.12.2016 and 10.06.2019 in Petition no. 243/TT/2015 & 344/MP/2018 respectively, Trued up Charges as per CERC order dated 25.02.2021 in petition no. 430/MP/2019, PLI allowed as per CERC order, PLI Recovered/Income Booked, actual PLI paid to the employee for the control period 2014-19 are as under:

(Figures in ₹ lakh)

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Fees & Charges Approved in Petition no. 244/TT/2015 dtd. 26-12-2016		2721.08	2433.67	2546.55	2597.28	2639.73	12938.31
Order in Petition no. 344/MP/2018 dated 10.06.2019				71.68	326.74	2293.31	2691.73
Revised Fees & Charges Approved		2721.08	2433.67	2618.23	2924.02	4933.04	15630.04
Trued up Fees & Charges in Petition 430/MP/2019 dtd 25-02-2021	(A)	3010.77	2608.18	2771.29	3913.85	5593.62	18030.01
PRP % allowed as per CERC Order	(B)	8.197%	7.00%	8.583%	16.460%	16.592%	
PRP Recoverable as per CERC Order	(C=A*B)	246.79	182.57	237.86	644.22	928.09	2239.53
PRP Recovered/Income Booked	(D)	260.91	180.74	218.56	481.29	811.98	1953.48
PLI Recovered as per auditor certificate	(Di)	260.91	180.74	218.56	481.29	659.07	1800.57
Difference between actual PLI recovered from Users and PLI recovered shown as per auditor's certificate*	(Dii=D-Di)	0.00	0.00	0.00	0.00	152.91	152.91
Difference: PRP Recovered and PRP Recoverable as per CERC order	(E=D-C)	14.12	-1.83	-19.3	-162.93	-116.11	-286.05
PRP paid to Employees	(F)	119.34	184.16	226.18	669.14	659.07	1857.89
Difference: PRP Recovered and PRP Paid	(G=D-F)	141.57	-3.42	-7.62	-187.85	152.91	95.59
Difference: PRP Recoverable and PRP Paid	(H=C-F)	127.45	-1.59	11.68	-24.92	269.02	381.64

e) Truing up adjustment of NLDC with the Users and LDCD fund is detailed as under:



(Figures in Rs lakh)

Financial Year	Recoverable (-)/ Payable (+) by NLDC from/to Users	Recoverable (-) by NLDC from LDCD Fund	Recoverable (-) / Payable (+) by NLDC
2014-15	141.57	-	141.57
2015-16	-1.83	-1.59	-3.42
2016-17	-7.62	-	-7.62
2017-18	-162.93	-24.92	-187.85
2018-19	152.91	-	152.91
Total	122.10	-26.51	95.59

f) The net adjustment/ truing up of PLI for the control period 2014-19 is summarized below:

- i. ₹ 122.10 Lakhs net payable by NLDC to the users for the control period 2014-19 with year wise adjustments tabulated above.
- ii. ₹ 26.51 Lakhs net recoverable from LDCD fund to NLDC for the control period 2014-19 with year wise adjustment tabulated above.

g) Commission may consider allowing apportionment of the Recoverable/Payable amount of NLDC PLI expenses amongst the RLDCs in the ratio of the peak demand met every year in the concerned regions based on the data published by CEA regarding maximum demand met every year as considered during apportionment of trued up charges of NLDC for the control period 2014-19 amongst RLDCs.

Apportionment of Recoverable/Payable amount of NLDC PLI Expenses for 2014-19 to the RLDCs								
Region	F.Y.	Total	Northern Region	Western Region	Eastern Region	Southern Region	North Eastern Region	All India Demand Met (MW)
Demand Met (MW)	2014-15		47,642	43,145	16,932	37,047	2,202	146,968
Allocation NLDC Expenses (in ₹ lakh)		141.57	45.89	41.56	16.31	35.69	2.12	
Demand Met (MW)	2015-16		50,622	48,199	18,056	39,875	2,367	159,119
Allocation NLDC Expenses (in ₹ lakh)		-1.83	-0.58	-0.55	-0.21	-0.46	-0.03	
Demand Met (MW)	2016-17		52,612	48,313	18,788	42,232	2,475	164,420
Allocation NLDC Expenses (in ₹ lakh)		-7.62	-2.43	-2.25	-0.87	-1.96	-0.11	
Demand Met (MW)	2017-18		58,448	50,085	20,485	47,210	2,520	178,748
Allocation NLDC Expenses (in ₹ lakh)		-162.93	-53.28	-45.65	-18.67	-43.03	-2.30	
Demand Met (MW)	2018-19		61,726	55,821	22,733	49,534	2,850	192,664



Apportionment of Recoverable/Payable amount of NLDC PLI Expenses for 2014-19 to the RLDCs								
Region	F.Y.	Total	Northern Region	Western Region	Eastern Region	Southern Region	North Eastern Region	All India Demand Met (MW)
Allocation NLDC Expenses (in ₹ lakh)		152.91	48.99	44.30	18.05	39.31	2.26	

Submissions in Petition No. 130/MP/2021 (WRLDC):

9. Petitioner has made the following submissions:

- a) As per the methodology specified in Appendix-V & VI of Fees & Charges Regulations, 2015, WRLDC had filed the year wise PLI petitions viz 59/MP/2016, 51/MP/2017, 81/MP/2018, 92/MP/2019 and 160/MP/2020 for the financial years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 respectively which were approved by the Commission considering the provisions of the RLDC Fees and Charges Regulations, 2015 and Order in Petition No 344/MP/2018.
- b) Commission in its order dated 27.01.2021 in Petition No. 160/MP/2020 directed WRLDC to file a PLI truing up petition for control period 2014-19 and submit appropriate Board approval regarding the PRP disbursed to workman.
- c) The copy of Board Approval is attached with this petition.
- d) CERC order dated 26.03.2021 in Petition No. 434/MP/2019, in the matter of the trueing up of WRLDC fees and charges for 2014-19, there were some apparent errors in the totaling of the figures at the tables at para-69 (page-38) and para-103 (page no 50) of the said order. Subsequently, a request was made by WRLDC to the Commission vide letter dated 19.04.2021 for issuance of a corrigendum to the order by rectifying the figures. Accordingly, while preparing the Table-1 (underneath), the trued up WRLDC fees and charges figure for 2014-19 have been taken from the said order keeping in view of the above.



(Figures in Rs lakh)

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Fees & Charges approved in Pet. No 241/TT/2015 on 26.12.2016	(X)	2652.61	2515.38	2457.01	2638.72	2834.64	13098.36
Addl. charges approved in 344/MP/2018 dated 10.06.2019	(Y)			64.57	351.29	440.64	856.50
Revised Approved Fees & Charges	(X+Y)	2652.61	2515.38	2521.58	2990.01	3275.28	13954.86
Trued up Fees & Charges as per CERC order in 434/MP/2019 dated 26.03.21	(A)	2630.4	2504.14	2317.79	2694.51	3125.87	13272.71
PLI (%) allowed as per CERC order	(B)	8.318%	8.524%	8.774%	16.539%	16.877%	-
PLI recoverable as per CERC order	C=A*B	218.80	213.45	203.36	445.65	527.55	1608.81
PLI Recovered from Users/Income booked	D	231.9	216.69	215.58	494.52	541.7	1700.39
PLI Recovery as per auditor certificate	D (i)	231.9	216.69	215.49	494.52	457.34	1615.94
*Difference between actual PLI recovered from the users and PLI recovery shown as per auditor's certificate	D (ii) [D-D(i)]	0	0	0.09	0	84.36	84.45
Difference: PLI Recovered and PLI Recoverable as per CERC order	(E= D-C)	13.10	3.24	12.22	48.87	14.15	91.58
PLI paid to Employees	(F)	110.61	149.88	156.57	499.84	457.34	1374.2
Difference: PLI Recovered and PLI Paid	(G= D-F)	121.29	66.81	59.01	-5.32	84.36	326.15
Difference: PLI Recoverable and PLI Paid	(H= C-F)	108.19	63.57	46.79	-54.19	70.21	234.57

e) Year wise truing up adjustment of WRLDC with the Users and LDCD fund is detailed as under:

(Figures in Rs lakh)

Financial Year	Recoverable (-)/ Payable (+) by WRLDC from/to Users (X)	Recoverable (-) by WRLDC from LDCD Fund (Y)	Recoverable (-) / Payable (+) by WRLDC(Z= X+Y)
2014-15	121.29	-	121.29
2015-16	66.81	-	66.81
2016-17	59.01	-	59.01
2017-18	48.87	-54.19	-5.32
2018-19	84.36	-	84.36
Total	380.34	-54.19	326.15



f) The net adjustment/ truing up of PLI for the control period 2014-19 is summarized below:

a. ₹ 380.34 Lakhs is the net payable amount by WRLDC to the users for the control period 2014-19 against PLI with year wise adjustment as tabulated above.

b. ₹ 54.19 Lakhs is the net recoverable from the LDCD fund to WRLDC for the control period 2014-19 with year wise adjustment as tabulated above.

Hearings on 19.07.2021, on 14.10.2021 and on 22.02.2021

10. Petition No 726/MP/2021 was admitted on 19.07.2021, whereas, Petition Nos. 57/MP/2021, 120/MP/2021, 121/MP/2021 were admitted on 14.10.2021 and Petition No. 131/MP/2021 was admitted on 22.02.2022.

Technical Validation (TV) Letter in respect of Petition Nos. 57/MP/2021, 120/MP/2021 and 121/MP/2021

11. The Commission vide TV letter dated 18.10.2021 has asked the Petitioner in Petition Nos. 57/MP/2021, 120/MP/2021 and 121/MP/2021 to clarify/furnish the following information:

a) The 67th Board Meeting of the Petitioner was held on 26th March 2019. Annexure-I attached with the Board Note is dated 29.3.2019 and Annexure-II attached is without date, however a signature dated 20th June (no year mentioned) is present, clarify dates of the same.

b) Whether the difference in “PLI Recovered/Income Booked” and “PLI Recovered as per auditor certificate” in 2018-19 has been refunded back to users.



- c) In Petition No. 57/MP/2021 revised claim of refund of “excess PLI recovered” to users, as per the trued up annual charges vide order dated 3.3.2021 in Petition No. 431/MP/2019.
- d) In Petition No. 120/MP/2021 the Petitioner has claimed recovery of Rs.2.75 lakh for 2016-17 from LDCD fund. Clarify the period for which this amount pertains as the provision to allow under recovery of PLI from LDCD fund was made w.e.f. 1.1.2017 through order dated 10.6.2019 in Petition No. 344/MP/2018.

Submission of Respondent UPPCL in Petition No. 57/MP/2021

12. UPPCL vide affidavit dated 20.10.2021 in Petition No. 57/MP/2021 has submitted the following:

- a) The Commission has since pronounced the order dated 3.3.2021 in Petition No. 431/MP/2019, which has changed the numbers of paragraph 9 as well as paragraph 14. This necessitates amendment of the instant petition or any other direction as the Commission may deem appropriate.
- b) The Auditor’s certificate showing payment of actual PLI to employees may also indicate that such payments have been made following DPE guidelines as also approval of the Board of Petitioner Company. It may further be certified by the Auditor that the amount claimed in the instant petition has not been part of either O&M expenses or HR expenses, which are claimed separately by the petitioner.
- c) The Key Performance Indicator (KPI) in respect of the year-wise MOU, showing parameters for the period 2014-19 as signed with the MOP has not been mentioned anywhere in the petition for consideration of the claim by the Commission. The absence of the same may be construed as non-compliance with the provision of sub-clause (6) of Regulation 29 of the Fees and Charges Regulations, 2015. The Commission may take note of this and direct the petitioner accordingly.



Additional Submission by the Petitioner under Petition Nos. 57/MP/2021, 120/MP/2021 and 121/MP/2021

13. In response to the Commission's query vide TV letter dated 18.10.2021, in respect of Annexure-I and Annexure-II of the 67th Board Meeting of Petitioner, Petitioners under Petition Nos. 57/MP/2021, 120/MP/2021 and 121/MP/2021 vide affidavits dated 29.10.2021, 01.11.2021 and 29.10.2021 respectively have submitted as follows:

a) In the Board Meeting held on 26th March 2019, the agenda for "Pay Revision for employees in Workmen category w.e.f. 01.01.2017" was approved. The annexures as approved by the Board on 26.03.2019, did not bear any specific signatures or dates since they were part of the agenda. The circular, regarding Pay Revision for employees in Workmen category was issued on 29th March 2019 after approval by the POSOCO Board. While submitting the Minutes of the Board Meeting to CERC as part of the Petition, it was preferred that instead of the unsigned copies of Annexures I and II of the Board Approval/ Minutes of Meeting, signed copies should be submitted. The signed circular (Annexure-I) dated 29th March 2019 was submitted to CERC. However, Annexure-II was inadvertently taken from the note, which was signed/ attested on 20th June 2019. The submitted Annexures were part of the Agenda of the Board and approved by Board on 26.03.2019.

14. In response to the other queries of the Commission, vide TV letter dated 18.10.2021, the submission of the Petitioner under the respective Petition are as under:

57/MP/2021 (NRLDC)

15. Petitioner NRLDC vide affidavit dated 29.10.2021 has submitted the following:

a) Commission issued the order in Petition No. 431/MP/2019 on 03.03.2021 in the matter of Truing up of NRLDC fees and charges for the control period 2014-19. Accordingly, the approved NRLDC Fees & Charges for the control period 2014-19 are considered at row "A" in the table below. The details of the refund



calculation after considering the approved NRLDC Fees & Charges are as under:

(Figures in Rs lakh)

Description		2014-15	2015-16	2016-17	2017-18	2018-19	Total
Approved NRLDC Fees & Charges in Petition No. 431/MP/2019 as per CERC Order dt. 03.03.2021	(A)	2793.59	2417.8	2342.35	2657.43	2858.74	13069.91
PLI % allowed as per respective CERC Orders	(B)	8.276%	8.554%	8.789%	16.804%	16.761%	
PLI Amount Recoverable as per CERC Orders	(C=A*B)	231.20	206.82	205.87	446.55	479.15	1569.59
PLI Recovered/Income Booked*	(D)	245.15	209.43	218.11	491.29	536.09	1700.07
Difference: PLI Recovered and PLI Recoverable as per CERC order	(E=D-C)	13.95	2.61	12.24	44.74	56.94	130.48
PLI paid to Employees	(F)	110.9	155.48	203.02	433.55	361.78	1264.73
Difference: PLI Recovered and PLI Paid	(G=D-F)	134.25	53.95	15.09	57.74	174.31	435.34

* Indicated in Row D: Year wise detail of basis of recovery of amount from Users is elaborated in para no.10 of the main Petition.

b) There is no change in the Refundable amount (i.e. Difference of PLI Recovered/Income Booked and PLI Paid to Employees) to Users on account of CERC order dt. 03.03.2021 in Petition No. 431/MP/2019. Hence, the revision in the claims (i.e. refund to users) made in the instant Petition was not required to be done.

c) The difference in “PLI Recovered/Income Booked” and “PLI Recovered as per auditor certificate” in 2018-19 for the NRLDC portion has been refunded to the users.

120/MP/2021 (ERLDC)

16. Petitioner ERLDC vide affidavit dated 01.11.2021 has submitted the following:

a) ERLDC has refunded the PLI amount along with the NLDC portion during the 2014-19 control period, truing-up as the amount mentioned in petition 120/MP/2021.



- b) As CERC has allowed to recover incentive of 15% of annual charges post implementation of pay revision w.e.f. 1.1.2017 subject to ceiling as per DPE Guidelines in place of 7%, but ERLDC has recovered and calculated the PLI amount on 16-17 trued up annual charges (Petition No.435/MP/2019 dated 24.04.2021) i.e. ₹ 2172.84 lakh based on PLI allowed 8.764% in petition no. 55/MP/2018 dated 28.08.2018. The recoverable amount is ₹190.43 lakh.
- c) If ERLDC has calculated the PLI amount in two parts i.e. from Apr'16 to Dec'16 on approved 8.764% then the amount will be for 9 months is ₹142.82 lakhs and rest Jan'17 to Mar'17 on an increased amount i.e. 16.764% the amount will be for 3 months is ₹91.06 lakh. The total recoverable amount from the user should be (₹142.82 + ₹91.06) lakh i.e. equal to ₹233.88 lakh instead of ₹190.43 lakh.
- d) Since, performance standard is computed on a yearly basis it was not possible to segregate and bill on quarterly basis and accordingly the PRP billing was done on the basis of pre-revised rate only. However, PLI distributed as per DPE guidelines for the period 01.04.2016 to 31.12.2016 (on the basis of the pre-revised basic pay) and PLI distributed for the period 01.01.2017 to 31.03.2017 (based on revised basic pay) vs pro-rate PRP recovery are as follows:

Period	Pro-rate PLI recovery (Rs. In Lakhs)	PLI paid as per DPE Guidelines (Rs. In Lakhs)
01.04.2016 to 31.12.2016	142.8225	106.9999
01.01.2017 to 31.03.2017	47.6075	86.1825
Total	190.43	193.18

- e) From the above table, it is clear that the additional PLI liability is due to revised basic pay corresponding to the period 01.01.2017 to 31.03.2017. Though, the recoverable incentive was increased from 7% to 15% w.e.f. 01.01.2017, but as per the present CERC (Fees & Charges) Regulation,

RLDC would not be able to bill to the User an increased percentage for FY 2016-17.

121/MP/2021 (NLDC)

17. Petitioner NLDC vide affidavit dated 29.10.2021 has submitted the following:
- a) As per the RLDC Fees & Charges Regulation for the control period 2014-19 Clause 7(1), the Fees & Charge shall be determined separately for each of the Regional Load Despatch Centres and the National Load Despatch Centre; Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among the Regional Load Despatch Centres on the basis of the peak demand served (in MW) in the respective region, as indicated on CEA's website for the preceding year. In accordance with this, NLDC portion is billed along with respective RLDC. The total amount to be refunded for PLI of FY 2018-19 as per petition of NLDC is ₹152.91 lakh. In accordance with the provisions of Regulations, the amount to be refunded by respective RLDCs (the NLDC portion) towards truing up of PLI are as follows:

Region	NLDC portion of PLI amount to be refunded by RLDCs (in ₹ Lakh)
NRLDC	48.99
WRLDC	44.31
SRLDC	39.31
ERLDC	18.04
NERLDC	2.26

- b) All RLDCs has refunded the amount as mentioned in table above for NLDC portion along with RLDC's portion, except NRLDC. NRLDC has refunded for NRLDC portion and will refund the amount related to NLDC portion as per final order by the Commission.

Petitioner Rejoinder in Petition No. 57/MP/2021

18. Petitioner NRLDC, vide rejoinder dated 25.11.2021 to the UPPCL letter dated 20.10.2021 has submitted the following:



- a) The details of the refund calculation after considering the order issued by the Commission in Petition No. 431/MP/2019 on 03.03.2021 in the matter of the Truing up of NRLDC fees and charges for the control period 2014-19 are submitted in the instant affidavit. There is no impact on the Refundable amount (i.e. Difference of PLI Recovered/Income Booked and PLI Paid to Employees) to Users on account of CERC order in Petition No. 431/MP/2019 dt. 03.03.2021. Hence, the revision in the claims (i.e. refund to users) made in the para 9 & 14 of main Petition is not required to be done.
- b) The payment of actual PLI to employees following the DPE guidelines in line with Regulation 21 & 29 of the Fees & Charges Regulation - 2015 and after due approval by the Board of POSOCO. All the figures of the amount recovered from users and the amount disbursed to employees has already been submitted on Auditor's certificate in the main Petition. The financial books of POSOCO (NRLDC) are duly audited by various internal and external auditors in each financial year.
- c) Auditor's Certificate for O&M and HR Expenses was submitted in Fees & Charges 2014-19 Truing up Petition No. 431/MP/2019 and a separate Auditor's Certificate for PLI was submitted in PLI Truing up Petition No. 57/MP/2021. PLI is not included in either O&M expenses or HR expenses in the said Petition No. 431/MP/2019.
- d) The KPI wise details were also mentioned for due consideration by the Commission for approval of PLI % in the year wise PLI Petitions filed before the Commission for each financial year. The Commission, after considering the details submitted by NRLDC, has approved the PLI % for each financial year. Hence, mentioning the Key Performance Indicator (KPI) in respect of the year-wise MOU, showing parameters for the period 2014-19 as signed with the MOP is not relevant to the contents of the instant Petition.

Hearings on 27.03.2023 and on 06.06.2023

19. Petition No. 726/MP/202 was reserved for order on 27.03.2023 and Petition Nos. 57/MP/2021, 120/MP/2021, 121/MP/2021, 130/MP/2021 were reserved on 06.06.2023 for the orders in these matters.



Analysis and Decision

20. We have considered the submissions of the Petitioners and have also perused the facts on record. The Petitioners have filed the present petitions for the truing up of Performance Linked Incentive of NERLDC, NRLDC, ERLDC, NLDC, WRLDC for the control period 2014-19.
21. The Commission vide TV letter dated 18.10.2021 had asked for certain clarifications and information from the Petitioner in Petition Nos. 57/MP/2021, 120/MP/2021 and 121/MP/2021, which was submitted by the petitioner under respective Petitions.
22. Regulation 7(1) and Regulation 29 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 provides as under:

“7. Determination of Fees and Charges

(1) The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre;

Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated on CEA’s website for the preceding year.

.....

29. Performance linked incentive to RLDCs and NLDC: (1) Recovery of incentive by the Regional Load Despatch Centre shall be based on the achievement of the Key Performance Indicators as specified in Appendix V or such other parameters as may be prescribed by the Commission.

(2) Each Regional Load Despatch Centre shall submit its actual performance against each of the key performance indicators to the Commission on annual basis as per the format specified in Appendix V.

(3) NLDC shall submit the details in regards to each Key Performance Indicator in the format specified in Appendix V along with the methodology for approval of the Commission.

(4) The Commission shall evaluate the overall performance of the RLDCs or NLDC, as the case may be, on the basis of weightage specified in Appendix V. The



Commission, if required, may seek advice of the Central Electricity Authority for evaluation of the performance of system operator.

(5) The RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 7% of annual charges for aggregate performance level of 85% for three years commencing from 1.4.2014 and for aggregate performance level of 90% from 1.4.2017. The incentive shall increase by 1% of annual charges for every 5% increase of performance level above 90%:

Provided that incentive shall be reduced by 1% of annual charges on prorata basis for the every 3% decrease in performance level below 85%.

(6) The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per Appendix V and Appendix VI of these Regulations:

Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period.

As per the above, there is a requirement of the true up of incentives at the end of the control period.

23. The Commission vide order dated 28.08.2020, 27.01.2021, 27.01.2021, 31.01.2021 and 27.01.2021 in Petition No.186/MP/2020, 185/MP/2020, 159/MP/2020, 68/MP/2020 and 160/MP/2020 held as under:

“The Commission observes that Regulations 29(6) of the Fees and Charges Regulations 2015 provides as below:

“The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per Appendix V and Appendix VI of these Regulations: Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period.”

Accordingly, the Petitioner is directed to file true up petition for control period 2014-19 within three months of issue of this order, taking into account the amount recovered from users and actual pay-out to the employees.”

As per the above, true-up petition was required to be filed taking into account the amount recovered from users and the actual pay-out to the employees.

24. In compliance with the direction of the Commission's order dated 28.08.2020, 27.01.2021, 27.01.2021, 31.01.2021 and 27.01.2021 in Petition No.



186/MP/2020, 185/MP/2020, 159/MP/2020, 68/MP/2020 and 160/MP/2020, petitioners have filed the respective petitions for truing up of the PLI for control period 2014-19 taking into account the amount recovered from users and actual pay-out to the employees and have also submitted the extract of the Minutes of the 67th meeting of the Board of Directors of POSOCO held on 26.03.2019. The relevant extract from the Minutes of the 67th meeting of the Board of Directors of POSOCO held on 26.03.2019:

“67.2.4.3 The Board was informed that wage revision for Workmen had been done in POWERGRID, the erstwhile parent organization w.e.f. 1st January 2017. Therefore, as done in the case of Executives, pay revision of employees in POSOCO in workmen category was proposed to be done on the basis of the revised pay structure implemented for employees in workmen category in POWERGRID. Accordingly, it was proposed that the coverage of the Pay revision of Workmen may be applicable to all the regular workmen, including workmen on probation who were on the rolls of POSOCO on 01.01.2017 and those joining thereafter till the date of issue of orders for the revision. Further, the duration of the Pay revision, as in the case of Executives was proposed to be effective from 01.01.2017 for a period of 10 years i.e. till 31.12.2026 only. Furthermore, any salary increase / review in the intervening period if given to employees in the Executive category was also proposed be extended to the employees in the workmen category.....”

67.2.4.5 After deliberations, the Board approved the proposal which was earlier recommended by the Nomination and Remuneration Committee in its meeting held earlier on the same day, i.e. 26.03.2019. The Board passed the following resolution:

“Resolved that the proposal for revision of Wage and Benefit Structure for Employees in the workmen category as detailed in the background note be and is hereby approved.”

Relevant extract of the Annexure-2 of the Background note is quoted as follows:

“Revision of other Benefits

.....
“9.0 Performance Related Pay:

Maximum ceiling of PRP payable will be upto 38% of revised basic pay. The terms and conditions shall be in line with those applied for Executives.”

Thus, we observe from the above that the Board of Directors of POSOCO in the meeting held on 26.03.2019 approved the revision of the Wage and Benefit Structure for Employees in the workmen category.



25. The Petitioners have submitted the following year wise truing up adjustment with Users and the LDCD fund under the respective Petition:

PLI true-up Claimed by the Petitioners under respective Petition (in ₹ Lakh)										
FY	Recoverable (-) to/ Refundable (+) from/to Users					Recoverable (-) from LDCD Fund				
	726/MP/2020 (NERLDC)	57/MP/2021 (NRLDC)	120/MP/2021 (ERLDC)	121/MP/2021 (NLDC)	130/MP/2021 (WRLDC)	726/MP/2020 (NERLDC)	57/MP/2021 (NRLDC)	120/MP/2021 (ERLDC)	121/MP/2021 (NLDC)	130/MP/2021 (WRLDC)
2014-15	63.75	134.25	96.8	141.57	121.29	0	-	0	-	-
2015-16	2.76	53.95	40.28	-1.83	66.81	-6.73	-	0	-1.59	-
2016-17	28.65	15.09	13.76	-7.62	59.01	0	-	-2.75	-	-
2017-18	42.23	57.74	39.09	162.93	48.87	-51.54	-	-54.54	-24.92	-54.19
2018-19	91.07	174.31	77.79	152.91	84.36	0	-	0	-	-
Total	228.46	435.34	267.72	122.1	380.34	-58.27	-	-57.29	-26.51	-54.19

We observe from the above table that:

- NERLDC has proposed to recover Rs. 6.73 Lakhs, Rs. 51.54 Lakhs for the year 2015-16 and 2017-18 respectively from the LDCD Fund.
- ERLDC has proposed to recover Rs. 2.75 Lakhs and Rs. 54.54 Lakhs for the year 2016-17 and 2017-18 respectively from the LDCD Fund.
- NLDC has proposed to recover Rs. 1.59 Lakhs and Rs. 24.92 Lakhs for the year 2015-16 and 2017-18 respectively from the LDCD Fund.
- WRLDC has proposed to recover Rs.54.19 Lakhs for the year 2017-18 from the LDCD Fund.

26. The relevant extract of the Commission's Order dated 10.06.2019 in Petition No. 344/MP/2018 is as below:

“62. In view of the above, in exercise of provisions of “Power to Relax” under Regulation 35 of Fees and Charges Regulations, 2015 we hereby relax Regulation 29(5) of Fees and Charges Regulations, 2015 and direct that RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 15% of annual charges post implementation of pay revision w.e.f. 1.1.2017 subject to ceiling as per DPE Guidelines in place of 7%, keeping other provisions of Regulation 29(5) same. In case of shortfall as per DPE Guideline, the balance amount shall be paid from the LDCD fund.”



Thus, the Commission vide Order dated 10.06.2019 in Petition No. 344/MP/2018 has allowed the recovery of an incentive of 15% of annual charges post implementation of pay revision w.e.f. 1.1.2017 subject to a ceiling as per DPE Guidelines in place of 7%, keeping other provisions of Regulation 29(5) of the Fee and Charges Regulations of the same and also directed to recover the balance amount of PLI, calculated as per the DPE Guidelines, from the LDCD fund in case of shortfall.

27. Considering the order dated 10.06.2019 in Petition No. 344/MP/2018, wherein the Commission has allowed the recovery of shortfall amount of the PLI from the LDCD fund w.e.f. 1.1.2017, and that petitioner has already released such PLI to employees calculated in accordance with DPE guidelines, we hereby allow the recovery of the shortfall amount of PLI for years 2014-19, from the LDCD fund.

28. Further, the following calculations have been carried out for the truing-up of PLI for the control period 2014-19:

a) The principle of true-up is that the amount of PLI paid to the employees as per DPE guidelines is to be recovered either through users, in accordance with Regulation 29(5) of the Fees and Charges Regulations, 2015 or, in case of a shortfall, through the LDC fund.

b) Where the PLI paid to the employees in a particular financial year (FY) is less than the amount of PLI recoverable for the FY,

(i) if PLI recovered minus PLI paid to employees is positive, the same shall be refunded to the users

(ii) if PLI recovered minus PLI paid to employees is negative, the same shall be recovered from the users.



c) Where the PLI paid to the employees in a particular financial year (FY) is more than the amount of PLI recoverable for that FY, following adjustment shall be carried out:

(i) if PLI recovered minus PLI recoverable is positive, the same shall be refunded to the users.

(ii) if PLI recovered minus PLI recoverable is negative, the same shall be recovered from the users.

(iii) PLI paid to employees minus PLI recoverable shall be recovered from the LDCD fund.

d) Commission vide order dated 10.06.2019 in Petition No. 344/MP/2018 has allowed to recover incentive of 15% of annual charges post implementation of the pay revision effective from 1.1.2017 subject to a ceiling as per DPE Guidelines in place of 7%. Accordingly, PLI % as approved by the Commission for the year 2016-17 for respective RLDCs and NLDC have been considered for April 2016 to December 2016, however for the period January 2017 to March 2017 PLI % have been recalculated as below, considering the allowed incentive as 15% in place of 7% from 01.01.2017:

Calculation of PLI percentage as per the performance approved by the Commission for the year 2016-17 in respect of RLDCs and NLDC									
NERLDC (as per order 9.10.2018 in Petition No. 80/MP/2018)		NRLDC (as per order 9.10.2018 in Petition No. 56/MP/2018)		ERLDC (as per order 28.08.2018 in Petition No. 55/MP/2018)		NLDC (as per order 9.10.2018 in Petition No. 45/MP/2018)		WRLDC (as per order 9.10.2018 in Petition No. 81/MP/2018)	
Performance	PLI (%)	Performance	PLI (%)	Performance	PLI (%)	Performance	PLI (%)	Performance	PLI (%)
98.135	16.62	98.947	16.789	98.82	16.764	97.913	16.583	98.87	16.774

Accordingly, the PLI amount recoverable from the user for 2016-17 for the respective RLDCs and NLDC have been calculated as $[0.75 \times \text{trued-up Fee \& Charges} \times (\text{PLI\% for April 16 to December 16}) + 0.25 \times \text{trued-up Fee \& Charges} \times (\text{PLI\% for January 17 to March 17})]$.

e) There are some inadvertent typographical errors in Order dated 3.3.2021 in Petition No. 431/MP/2019, Order dated 25.2.2021 in Petition No. 430/MP/2019 and Order dated 26.3.2021 in Petition No. 434/MP/2019 which have been considered as follows:



- i. In the Order dated 3.3.2021 in Petition No. 431/MP/2019 (trued-up Fee and Charges for 2014-19 of NRLDC - at Para No. 92), ₹90.30 lakh was disallowed from the HR expenses claimed by the Petitioner for the year 2018-19 which were inadvertently not taken into account while allowing the HR expenses at Para No. 102.
- ii. In the Order dated 25.2.2021 in Petition No. 430/MP/2019 (trued-up Fee and Charges for 2014-19 of NLDC - at Para No. 78) ₹132.30 lakh from the HR expenses claimed by the respective Petitioner for the year 2018-19 was disallowed which were inadvertently not taken into account while allowing the HR expenses at Para No. 86.
- iii. In order dated 3.3.2021 in Petition No. 431/MP/2019 (trued-up Fee and Charges for 2014-19 of NRLDC) there is arithmetical error in the row "Total" under the table at Para No. 110.
- iv. In order dated 26.3.2021 in Petition No. 434/MP/2019 (trued-up Fee and Charges for 2014-19 of WRLDC) there is arithmetical error in the row "Total" under the table at Para No. 110.
- v. We have considered the corrected value of the trued-up Fee and charges from the Order dated 3.3.2021 in Petition No. 431/MP/2019, Order dated 25.2.2021 in Petition No. 430/MP/2019 and Order dated 26.3.2021 in Petition No. 434/MP/2019 for calculation of the trueing-up of PLI for the respective RLDC and NLDC for control period 2014-19.

29. In view of the above, the details of the trued-up PLI allowed for NERLDC, NRLDC, ERLDC, NLDC and WRLDC for control period 2014-19 period are summarized below and detailed in Annexure-I:

(Figures in Rs Lakhs)

		2014-15	2015-16	2016-17	2017-18	2018-19	Total
PLI Recoverable (-) from or refundable (+) to user of NERLDC	726/MP/2020 (NERLDC)	63.75	2.76	28.65	42.23	91.07	228.46
	57/MP/2021 (NRLDC)	134.25	53.95	15.09	57.74	174.31	435.34
	120/MP/2021 (ERLDC)	96.80	40.28	11.01	39.09	77.79	264.97
	121/MP/2021 (NLDC)	141.57	-1.83	-7.62	-162.93	152.91	122.10
	130/MP/2021 (WRLDC)	121.29	66.81	59.01	48.87	84.36	380.34
PLI Allowed (-) by CERC	726/MP/2020 (NERLDC)	0	-6.73	0	-51.54	0	-58.27



from LDCD Fund	57/MP/2021 (NRLDC)	0	0	0	0	0	0
	120/MP/2021 (ERLDC)	0	0	0	-54.54	0	-54.54
	121/MP/2021 (NLDC)	0	-1.59	0	-24.92	0	-26.51
	130/MP/2021 (WRLDC)	0	0	0	-54.19	0	-54.19

Accordingly, the Petitioners under respective Petitions are directed to recover or return, as the case may be, the amount as allowed in the above table in respect of RLDCs and NLDC for the respective financial year within two months from the issue of this order.

30. Further, NLDC (Petition No. 121/MP/2021) has also prayed to allow apportionment of the Recoverable/Payable amount of NLDC PLI expenses amongst the RLDCs in the ratio of the peak demand met every year in the concerned regions. We have considered the submissions of NLDC, and in accordance with Regulation 7(1) of the Fees & Charges Regulations, 2015, we allow the apportionment of the Recoverable/Payable amount of NLDC PLI expenses amongst the RLDCs as under:

(Figures in Rs Lakhs)

Apportionment of amount refundable by NLDC to users of RLDCs (+) or payable to NLDC by users of RLDCs (-) for 2014-19								
Region	F.Y.	Total	Northern Region	Western Region	Eastern Region	Southern Region	North Eastern Region	All India Demand Met (MW)
Demand Met (MW)	2014-15		47,642	43,145	16,932	37,047	2,202	146,968
Allocation NLDC Expenses (in ₹ lakh)		141.57	45.89	41.56	16.31	35.69	2.12	
Demand Met (MW)	2015-16		50,622	48,199	18,056	39,875	2,367	159,119
Allocation NLDC Expenses (in ₹ lakh)		-1.83	-0.58	-0.55	-0.21	-0.46	-0.03	
Demand Met (MW)	2016-17		52,612	48,313	18,788	42,232	2,475	164,420
Allocation NLDC Expenses (in ₹ lakh)		-7.62	-2.44	-2.24	-0.87	-1.96	-0.11	
Demand Met (MW)	2017-18		58,448	50,085	20,485	47,210	2,520	178,748
Allocation NLDC Expenses (in ₹ lakh)		-162.93	-53.28	-45.65	-18.67	-43.03	-2.30	



Apportionment of amount refundable by NLDC to users of RLDCs (+) or payable to NLDC by users of RLDCs (-) for 2014-19								
Region	F.Y.	Total	Northern Region	Western Region	Eastern Region	Southern Region	North Eastern Region	All India Demand Met (MW)
Demand Met (MW)	2018-19		61,726	55,821	22,733	49,534	2,850	192,664
Allocation NLDC Expenses (in ₹ lakh)		152.91	48.99	44.30	18.05	39.31	2.26	

31. The Petitioners under the respective Petitions have also prayed to allow the recovery of any taxes and duties, cess etc. imposed by any statutory/ government/ municipal authorities' in the future from the users. In this regard, since nothing has been submitted by any of the petitioners as on date regarding which tax, duty etc. it is seeking relief against, no direction may be given in this regard.

32. The Petition Nos.726/MP/2020, 57/MP/2021, 120/MP/2021, 121/MP/2021 and 130/MP/2021 are disposed of in terms of the above.

Sd/
(P. K. Singh)
Member

Sd/
(Arun Goyal)
Member

Sd/
(I. S. Jha)
Member

Sd/
(Jishnu Barua)
Chairperson



Petition No. 726/MP/2020 (NERLDC)

Figure in Rs. lakh

Description		2014-15	2015-16	2016-17		2017-18	2018-19
				for April, 16 to Dec,16	for Jan, 17 to March,17		
Trued up Fees & Charges vide order in 433/MP/2019 dated 05.04.2021 (Excluding NLDC charges)	(A)	1540.36	1464.01	1555.06		1691.36	2140.21
PLI % allowed as per CERC Order	(B)	8.328%	8.260%	8.627%	16.627%	16.732%	16.887%
PLI Recoverable as per CERC Order	(C=A*B)	128.28	120.93	165.26		283.00	361.42
PLI Recovered	(D)	138.16	123.69	135.82		325.23	373.56
PLI paid to Employees	(F)	74.41	127.66	107.17		334.54	282.49
PLI Recoverable (-) from or refundable (+) to user of NERLDC	G = (D-F), if $F \leq C$ or G = (D-C), if $F > C$	63.75	2.76	28.65		42.23	91.07
PLI Recoverable (-) from to LDCD fund	H=(C-F), if $(F > C)$, else $H=0$	-	-6.73	-		-51.54	-



Petition No. 57/MP/2021 (NRLDC)

Figure in Rs lakh

Description		2014-15	2015-16	2016-17		2017-18	2018-19
				for April, 16 to Dec,16	for Jan, 17 to March,17		
Trued up Fees & Charges vide order in Petition No. 431/MP/2019 dated 03.03.2021 (Excluding NLDC charges)	(A)	2793.59	2417.8	2342.35		2657.43	2858.74
PLI % allowed as per respective CERC Orders	(B)	8.276%	8.554%	8.789%	16.789%	16.804%	16.761%
PLI Amount Recoverable as per CERC Orders	(C=A*B)	231.20	206.82	252.72		446.55	479.15
PLI Recovered/Income Booked	(D)	245.15	209.43	218.11		491.29	536.09
PLI paid to Employees	(F)	110.9	155.48	203.02		433.55	361.78
PLI Recoverable (-) from or refundable (+) to user of NRLDC	G = (D-F), if $F \leq C$ or G= (D-C) , if $F > C$	134.25	53.95	15.09		57.74	174.31
PLI Recoverable (-) from LDCD fund	H=(C-F), if $(F > C)$, else H= 0	-	-	-		-	-



Description		2014-15	2015-16	2016-17		2017-18	2018-19
				for April, 16 to Dec,16	for Jan, 17 to March,17		
Trued up Fees & Charges vide order in Petition No. 435/MP/2019 dated 24.04.2021 (Excluding NLDC charges)	(A)	2389.38	2339.72	2172.84		2544.54	2726.77
PLI % allowed as per CERC Order	B	8.254%	7.556%	8.764%	16.764%	16.756%	16.000%
PLI Recoverable as per CERC Order	$C=A*B$	197.22	176.79	233.88		426.36	436.28
PLI Recovered	D	211.62	180.45	204.19		465.45	505.87
PLI paid to Employees	F	114.82	140.17	193.18		480.9	428.08
PLI Recoverable (-) from or refundable (+) to user of ERLDC	$G = (D-F), \text{if } F \leq C$ or $G = (D-C), \text{if } F > C$	96.80	40.28	11.01		39.09	77.79
PLI Recoverable (-) from LDCD fund	$H=(C-F), \text{if}(F>C), \text{else } H= 0$					-54.54	

Petition No. 121/MP/2021 (NLDC)

Figure in Rs lakh

Description		2014-15	2015-16	2016-17		2017-18	2018-19
				for April, 16 to Dec, 16	for Jan, 17 to March, 17		
Trued up Fees & Charges vide order in Petition No. 430/MP/2019 dated 25.02.2021 (Excluding NLDC charges)	(A)	3010.77	2608.18	2771.29		3913.85	5593.62
PRP % allowed as per CERC Order	(B)	8.197%	7.00%	8.583%	16.583%	16.460%	16.592%
PRP Recoverable as per CERC Order	(C=A*B)	246.79	182.57	293.28		644.22	928.09
PRP Recovered/Income Booked	(D)	260.91	180.74	218.56		481.29	811.98
PRP paid to Employees	(F)	119.34	184.16	226.18		669.14	659.07
PLI Recoverable (-) from or refundable (+) to user of NLDC	G = (D-F), if $F \leq C$ or G= (D-C) , if $F > C$	141.57	-1.83	-7.62		-162.93	152.91
PLI Recoverable (-) from LDCD fund	H=(C-F), if $(F > C)$, else H= 0		-1.59			-24.92	



Description		2014-15	2015-16	2016-17		2017-18	2018-19
				for April, 16 to Dec,16	for Jan, 17 to March,17		
Trued up Fees & Charges vide order in Petition No. 434/MP/2019 dated 26.03.21 (Excluding NLDC charges)	(A)	2630.4	2503.54	2317.79		2694.51	3125.87
PLI (%) allowed as per CERC order	(B)	8.318%	8.524%	8.774%	16.774%	16.539%	16.877%
PLI recoverable as per CERC order	$C=A*B$	218.80	213.45	249.72		445.65	527.55
PLI Recovered	D	231.9	216.69	215.58		494.52	541.7
PLI paid to Employees	(F)	110.61	149.88	156.57		499.84	457.34
PLI Recoverable (-) from or refundable (+) to user of WRLDC	G = (D-F), if $F \leq C$ or G= (D-C) , if $F > C$	121.29	66.81	59.01		48.87	84.36
PLI Recoverable (-) from LDCD fund	H=(C-F), if $(F > C)$, else H= 0	-	-	-		-54.19	-